The Suppression of Immoral Traffic in

SHRI DIPEN GHOSH: We have done it. He gave notice.

SHRI VISHVAJIT PRITHVIIIT SINGH: No, no,...

MR. DEPUTY CHAIRMAN: I have already given my ruling. Please sit dcwn.

SHRI SATYA PRAKASH MALAVIYA: Point of order...

MR. DEPUTY CHAIRMAN: I have given my ruling. No point of order...

SHRI SATYA PRAKASH MALAVIYA: How can you give a ruling unless bear us?

MR. DEPUTY CHAIRMAN: I am not a ruling on what he What I said was I had going to say. already given my ruling on the point he had raised....(Interruptions) Now please I am on my legs. listen to me. going to say something else. hawaha wanted to raise this matter as a Special Mention but the Chairman had not allowed the Special Mention. Member has got an allegation to make against a member of the Cabinet, should write to the Chairman saying I want to raise a serious objection about a particular Minister for a particular action, on which naturally the Chairman will ...

SHRI SATYA PRAKASH MALAVIYA: Again on a point of order. He is not a member of the Cabinet. He is member of the Council of Minister only. Your ruling was about a member of the Cabinet.

MR. DEPUTY CHAIRMAN: It applicable to the members of the Council of Ministers also. (Interruption).

श्री शरद यादव (उत्तर प्रदेश) : इस प्रक्त को लोक सभा में उठाया जा चका है...ऋाप मेरी बात सुनिए ।

MR. DEPUTY CHAIRMAN: No more discussion on this. Now, Mrs. Alva to move the Bill for consideration. Yes, Mrs. Alva, (Interruptions).

SUPPRESSION OF THE **IMMORAL** WOMEN AND GIRLS TRAFFIC IN (AMENDMENT) BILL 1986

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA) : Sir, I beg to move:

"That the Bill further to amend the Suppression of Immoral Taffic in Women and Girls Act, 1956 be taken into consideration.'

श्री शरद यादव (उत्तर प्रदेश) : यह हाउस नहीं चलेगा (व्यवधान) हम **भ्रष्टा**चार रोकना चाहते हैं...

MR. DEPUTY CHAIRMAN: Nothing will go on record. Only what the Minister says will go on record. (Interruptions).

श्री शरद यादव : ग्रापको मेरी बात सूननी पडेगी...(ब्यवधान)

श्री राम नरेश क्शवाहा (उत्त प्रदेश): मंत्रिमंडल के सदस्य ग्रीर साधारणर सदस्यों में ऋ।पको फर्क करना पड़ेगा

MR. DEPUTY CHAIRMAN: Nothing of what he says will go on record. (Interruptions). Nothring will go on record.

SHRI SHARAD VADAV:\*

थी राम नरेश कशवाहा : आपने मेरी बात नहीं सूनी । इसलिए मैं सदन से वाकश्राउट करता हं।

[At this stage, the hon. Member left the Chamber.]

श्री शरद यादव : आपको मेरी बात सुननी पड़ेगी ।... (व्यवधान)

MR. DEPUTY CHAIRMAN: It is not I have already ruled it out. (Interruptions). Nothing will go on record,

<sup>\*</sup>Not recorded as ordered by the Chair.

SHRIMATI MARGARET ALVA: Sir, the exploitation of women and girls... (Interruptions).. for the purpose of prostitution... (Interruptions).

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : श्रीमन, ग्रापन् हमारी बात नहीं सुनी, इसलिए मैं सदन से वाक श्राउट करता हूं।

[At this stage, the hon. Member left the Chamber.]

MR. DEPUTY CHAIRMAN: Mr. Yadav, if it is a new point, I will listen to it. If it is an old point on which I have already gven the ruling, I canuot listen and there is no point in listening.

श्री शरद यादव : मैं भी सदन से वाक ग्राउट करता हूं।

[At this stage, the hon. Member left the Chamber.]

SHRIMATI MARGARET ALVA: Sir, the exploitation of women and girls for the purpose of prostitution...(Interruptions).

SHRIMATI KANAK MUKHERIEE (West Bengal): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: Just wait, Mrs. Alva. Mrs. Mukherjee is on a point of order. What is your point of order, Mrs. Mukherjee?

SHRIMATI KANAK MUKHERJEE: Sir, Just only one point I want to make. This is a very important Bill.

MR. DEPUTY CHAIRMAN: Let her first move the Bill for consideration.

SHRIMATI KANAK MUKHERJEE: Sir, this is an important Bill. (Interruptions).

MR. DEPUTY CHAIRMAN: Are you objecting to her moving itself?

SHRIMATI KANAK MUKHERJEE:
No. Sir, I am not objecting to her moving
the Bill. Excuse me, Sir, for just a
minute. I do remember that this Act

· "· "·\*

was passed in 1956. Before that, there were women's movements and movements by social organisations for this and we were all involved in this movemen: for this progressive legislation. Now the Government wants to make further amendments to it. It is a very good proposal. But we want the opinion of women's organisations, social workers, and others on this. I request the Government not to introduce it now but to put it in a Select Committee and give us time to take opinion on that.

MR. DEPUTY CHAIRMAN: Please sit down. The hon. Member has the right to move any amendment after the Minister moves the Bill. Mrs. Alva.

SHRIMATI MARGARET ALVA: Sir, it has already been introduced; I am not introducing it now.

The exploitation of women and girls for the purpose of prostitution is an obnoxious feature of crime against them. The problem of prostitution in its commercialised form has evoked a serious concern in various official and non-official forums. Though prostitution has persisted since time immorial, it has all through been considered an evil that wrecks the very foundations of the family and the community as basic units of human society. In a poor country, deprivation, destitution and neglect are found to have been closely associated with this vice. What is disturbing is the organised racketeering in the sexual abuse of innocent children and young women in the trade of prostitution. socio-cultural and eco-Moreover-with nomic changes the problem of immoral traffic seems to have acquired increasingly clandestine forms. In this context, State intervention is deemed imperative in counteracting such blatant forms of exploitation as tend to degrade the status of a human being to mere commodity sold and purchased to satisfy the lust of others.

In India, prostitution in its commercialised from, as an organised means of living, has been prohibited by the Suppression of Immoral Traffic in Women and Girls Act, 1956, as amended in 1978. The

Act was enacted by Parliament in pursuance of the International Convention signed at New York on the 9th day of May, 1950. It supplements the provisions of the substantive law against kidnapping, abduction, seduction and wrongful restraint of women and girls. The Act provides framework for penal action against those responsible for the abuse and exploitation of women for the purposes stitution care, protection and rehobilitation of those rescued from the trade and inhibition of prostitution in a public place or any area specified as such. enactment extends to the whole of India.

Despite the amendment of the Act in 1978, it is generally felt that the enforcement thereof is not effective enought to deal with the problem of immoral traffic in all its dimensions. A number individuals, advocacy groups and voluntary organisations working for women have been urging upon the Government to make enlarge the scope of the Act, penal provisions more stringent, and provide for certain minimum standards for correctional treatment and rehabilitation of In view of this and the victims. several gaps and lacunae noticed in the conceptualisation of the Act and the growing commercialisation of the flesh. trade in different parts of the world, having its repercussions on the Indian situation, the present amendments are being moved. The use of boys as well as girls purposes of prostitution is rampant many luxurious as well as smaller hotels and guest houses in our metropolitan citites.

In view of the aforementioned position, it is proposed that the scope of the Suppression of Immoral Traffic in Women and Girls Act. 1956, as amended in 1978, be widened to cover all persons, whether male or female, who are exploited sexually for commercial purposes.

It is also a matter of shame and sorrow that children of tender age, of both increasingly being used and sexes are inducted the profession. The into down proposed Bill seeks to come with beavy hand the age. For the perpetrators Of tender first time, the Bill sees to give differential

punishment to offenders of crimes against victims based upon their age. Earlier, the Act defined 'girls' as females who have not crossed the age of 21 and defined 'women' as females who have completed the However, punishment in resage of 21. pect of all offences was uniform in both But, now in the Amending Bill, we have sought to define three categories of victims. A child has been defined as a person who has not completed the age of 16 years, a minor defined as a person who has completed the age of 16 but not yet completed the age of 18 and a major defined as a person who has completed the age of 18 years. We have provided for more stringent punishment in the case of children and Minors. As I have already stated, the Bill seeks to punish offences committed in respect of both women as This is Path-breaking event well as men. in the history of legislation in moral trafficking and seeks to recognise realities which govern this sordid world of crime and exploitation.

The Bill seeks to appoint Special Police Officers called Trafficking Police Officers with powers in relation to the whole coun-The ramifications of the flesh trade, as we all know, generaly cover more than one. State and often involve several States. Special Police Officers. is hoped, will expedite investigation of such offences. We have also provided for exemplary action to be taken cases of astablishments such as hotels where trafficking offences take place. The licence of hotels are liable to be cancelled in case Of committed against children minors in the premises of the hotels. In the case of other victims, the licences can be suspended.

The Bill also seeks to include certain presumptions. It will have the effect of punishing offences on the basis of these presumptions. One of the presumptions in the Bill is that wherever a child found in brothel with any person, shall be presumed that the person has committed an offence under this Section. The Bill also provides for medical examination by a registered medical practitioner of persons who are recovered from [Shrimati Margaret Alva]

the premises of a brothel, The medical examination will seek to determine age of the person, the extent of injury suffered as a result of sexual abuse and the presence of any disease sexually transmitted

The Bill further provides that Women will accompany Police Officers Special Police Officers during the search. When no Women Police Officer is available. a woman member of a recognised welfare association or an institution would have to be included in the raiding party.

Seduction of a person in custody will now receive enhanced punishment. tion 17(a) is being added to safeguard the interests of persons rescued under Section 16. the Magisted being required, before making an order for handing over the custody of the rescued person to a parent or a guardian, to have an inquiry made by a recognised welfare institution or organisation as to the capacity of that person or his or her genuineness to look after that person.

Some provisions which have now been included, will strengthen the hands only of the law, but also of women and other groups to help avoid this, shall I say, menace which has existed perhaps from times immemorial. Sir, I commend the Bill to the House.

The question was proposed.

SHRI K. MOHANAN (Kerala): Sir, it is a social legislation and I do not want to oppose this Bill. But I would like register my strong protest against the way in which the Government is dealing with such important and sensitive legislations. The Government is considering this Parliaas a private property of the ruling party and the Government because they have majority in the House.

Sir, you know that this important Bill has been introduced in the House only vesterday even without the consent of the Business Advisory Committee. have never mentioned in the Business Advisory Committee that such an important legislation is coming. I do hope

comrades on the other side will also agree with me (Interruptions) Comrades mean my colleagues in the House, of course.

Sir. I do agree with the Minister that this will strengthen the scope of the Act. and we are proposing more stringent punithose offenders. shment against In spirit. Sir. all these things are there. But, I am I am supporting this Bill. sorry, Sir. in letter I cannot support because I did not get any time to through this Bill and suggest any amendments or anything to this. Sir, prostitution and exploitation of sex is an unavoidable evil of the capitalist society. You cannot suppress it or you cannot legislations. this evil by simply making From 1952 onwards, you are legislations, and you will come with amendment after amendment. But, this is a This is not a symptom. This social evil. is only a symptom of the social system of our country, the capitalist system of our country, So, Sir, what I am saying is that I am supporting the Bill in spirit, but I am sorry, I am not in a position to go into the details of this Bill in its letters. Even though the Bill is very important, that last amendment was in 1978. After 1978, nearly eight years have elapsed. We have been waiting for all these eight years. So, I request the hon. Minister to wait for two more months. Sir, I did not get time to send my amendment in writing, So orally I am moving my amendment to refer this Bill to a Joint Select Committee with a special instruction mit their report on the first day of the Sir. next session. Otherwise. legislations will never help and it is abuse of the parliamentary system itself. Kindly accept my request. You have introduced the Bill only yesterday and today morning you as us to participate in discussion without even the through the Bill. And you are denying us the right as Members of Parliament to suggest amendments and to study the background. By asking us to participate the discussion in a hasty manner, you are denying our rights as Members Parliament. That is why I earnestly request you to refer this to a Joint Select Committee. I support this Bill its spirit. But when we are

are passing a legislation, as responsible Members of this Parliament, as a responsible body of this country, we have to take pains on these matters. So, I again request the hon. Minister to refer this Bill to a Joint Select Committee for a minimum time up to the next session, with a special instruction to submit their report on the first day of the next session. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Mr. Vishvjit Prithvijit Singh.

SHRI M. A. BABY (Kerala): Sir, I want to seek a clarification.

MR. DEPUTY CHAIRMAN: Just a minute.

SHRI K. MOHANAN: Sir, orally I have moved my amendment. I want to know the reaction of the Minister because we did not get time to send it in writing.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, there was no mention of this item in the List of Business for today which was given to us yesterday. Only in today's revised list of business we have got this.

SHRI K. MOHANAN: Sir, this is an abuse of the House. (Interruptions)

SHRI M. A. BABY: Mr. Deputy Chairman, Sir, my colleague has just now spoken about the hastiness with which the Government has brought forward this Bill. I would like to know whether the Government has been prompted into this hasty action because of the reports that they might have seen appearing in the 'Illustrated Weekly' magazine regarding the Chief Minister of Orissa. Is it after reading those reports that the Government have come hastily with this Bill If it is so... (Interruptions).

SHRI VISHVIT PRITHVIJIT SINGH (Maharashtra): Sir, I am not yieding. You have called my name to speak. (Interruptions).

SHRIMATI MARGARET ALVA: I can only tell the hon. Member that he seems to be rather ignorant of the international conventions governing this

suppression of immoral traffic, which has itself been amended a few months ago to make it cover both men and women. He seems to be behind time on this information.

SHRI M. A. BABY: Sir, the reports in the 'Illustrated Weekly' might have motivated the Government to come hastily with this legislation. I do not know whether this is going to be given retrospective effect. Then we shall discuss that also. (Interruptions).

MR. DEPUTY CHAIRMAN: Please sit down, I have called Mr. Vishvjit Prithvijit Singh. When the turn of your party comes, you can speak at that time and not now.

SHRI VISHVJIT PRITHVIIIT: SINGH: Mr. Deputy Chairman Sir, this Bill was brought in yesterday. The Bill was introduced vesterday by the Minister. No Member raised any tion to discussing it today. Since were only two days left, business has to be adjusted accordingly. It has done. We are all capable of bearing with such matters especially towards the end of the session when we know kind of pressures that are there on the Government.

SHRI NIRMAL CHATTERIEE: The Business Advisory Committee listed all the items according to their perception about which should have to be taken up this week. It was not mentioned. That is why the difficulty. The introduction was permitted but that it would come up for a discussion in this session was never indicated.

SHRI K. MOHANAN: We are not opposing the Bill. But what we want is that some time should have been given to us to go through it, to study it.

SHRI VISHVJIT PRITHVIJIT SINGH: I can understand your sentiments. But, may I now proceed with the Bill. I believe that this House ought to be unanimous in supporting this measure. This is a measure which was long overdue. The original Act was not stringent enought. We know that not only in India but all over the world there has been discrimination against women. There are still countries

Immoral Traffic in [Shri Vishviit Prithvijit Singh]

The Suppression of

in this world where woman do not even have a vote. There are still countries in this world where women bought and sold as slaves. There are still certain areas in this country, what to talk other countries, where women treated no better than cattle. It is this ignorance, this attitude of total discrimination, this attitude of male chauvinism. which we have to fight against. because of that atitude that prostitution exists. It is because of sociological reasons, it is because of psyshological asons, it is also because of economic reasons that prostitution exists. The poverty, as that hon. Minister has said in her introduction just now, in her resume, as she asked for the Bill to be considered, has a lot to do with it. I would like to quote from a book which has become landmark. It is written by Simone De It is called a Second Sex. She Beauvoir. deals with prostitution. There is a complete chapter devoted to prostitution. am going to quote portions of it. She savs:

"In prostitution, male desire can be satisfied on matter what object, desire being specific but not individualised as to object....So long as prostitute is denied the rights of person she sums up all the forms feminine slavery at once. It is native to wondtr what motive drives women to prostitution; today we no longer accept Lombroso's theory that lumps prostitutes and criminals together and sees degenerates in both.... No fatal hereditary factor, no physiological defect weights upon them. The truth is that in a world where misery and unemployment prevail there will be people to enter any profession that is open."

"It is not their moral and psychological situation that makes the prostitutes' lot hard to bear. It is their material condition that is most often deplorable. Exploited by their pimps and heir madams, they live in a state of insecurty. and three-fourths of them are menniless. After five years of the life, about seventy-five per cent have syphilis, according to doctors who have inspected thousands Inexperienced minors, for

example, are fearfully susceptible infection; twenty-five per cent should be operated on as a result of gonorrhoeal complications. One in twenty tuberculosis; sixty per cent become coholics or drug addicts; forty per cent die before the age of forty. It must be added that in spite of precautions, now and then they become pregnant and that they operate on themselves, genearlly under bad conditions. Common prostitution is a miserable occupation in which woman, exploited sexually and economically, subjected arbitrarily the police, to a humiliating medical supervision, to the camprices of the customers, and doomed to infection and disease, to misery, abased to the level of a thing".

It is this abasement to the level of a things, to the level of an object, when any human being is dehumanised made into an object. It is that attitude which we have to combat against. the nomenclature of the previous the very nomenclature of the previous Act where we were talking in terms of women and girls. That itself is dehumanising. When prostitution as the hon. Minister has stated, is practised even on bovs and men. I do not see any reason why we could not use the word 'person'. That is why, now the word 'person' been brought in and the entire nomencleture of the Act has been changed. entire attitude of the Government changed. And why has the attitude chan-It is because in the previous Act, we called it 'The Suppression of Immoral Traffic on Women and Girls'. We are now going to call it 'Prevention of Immoral Traffic'. Suppression is done on something which is there. We accept the factum of the crime being present and we say we are going to suppress it. Prevention is, when we say, we are not going to allow it to take place. We do not allow it to take place in the first instance. There is no question of suppression because we will have prevention. I congratulate the hon. Minister for wonderful measure which is coming. This is a measure which is going to a salutary effect. Prostitution appeals to the baser instincts of man.

baser instincts of man which have created this kind of a situation. On derepresentation of women, out entire attitude of our society is generated to dehumanising The hon. Minister has not brought in the Bill today on the obscene representation of women. Has it been introduced? Well, I hope it will come up It is because of the effects of those kinds of Jascivious advertisements, that kind of literature, that kind hoarding which create a situation where a woman is considered, is dehumanised, debased and considered as an object. It is that creation of an attitude of man of creating woman into an object creates the further ramification of encouraging prostitution by itself.

I am very glad that this Bill has been introduced today. It is because just yesterday, the new 20-point programme has been announced, and one of the major neasures in that programme is equality for women:

- (1) Raise the status of women;
- (2) Enhance awareness of the problems of women;
- (3) Create mass consciousness about women's rights;
- (4) Implement a national programme of training and employment for women;
- (5) Enable women to participate with equality in socioeconomic development and nation-building; and
- (6) Roust public opinion against dowry and ensure ecective implementation of anti-dowry legislation.

This has now been enshrined in the twenty-point programme. It is but apt that immediately after the introduction of the restructured twenty point programme, this Bill is taken up for consideration. This is the first major measure to be brought forward immediately after the introduction of the twenty-point programme, restructured programme.

Sir, we have a dichotomy in our thinking. We have double-standards. There is a dichotomy in our thinking. when we see our mothers, our sisters and our daughters, we consider them as somebody pure, as Goddesses. But when we see other women, we look at them as objects of desire and objects of lust. It is this dichotomy which needs to be removed and to a large extent it will be removed by the penal provisions in the Bill which has been brought forward. It is this dichotomy which Shrimati Indira Gandhi referred to when she made a speech in Bombay on June 26, 1966; she said:

54

"In few countries do women higher position in politics and public life than in India. But this should not us to think that the old inequalities and disabilities from which the women of India have suffered have all ended. Ours is a country in which oppositions and contradictions thrive, and nowhere is this more so than as regards women. If we have women who are among the most progressive in the world, we also have women who are among the most backward. In law, all discrimination between man and women has been abolished. Yet, we all know the social and economic hardships which our women suffer in addition to general hardships which any individual suffers in a society so poor and still so largely mediaval as ours.

In the countries where women had to fight for their rights, it had been easier for men to finally accept the fact of women's emancipation. In India in spite of the fact that the emancipation of women has released powerfu! social forces, non-acceptance of equality of women on the part of men is a great Another hurdle is the old ideal hurdle. of a silently suffering Sita which remains at the back of the mind of event a liberated Indian woman."

Sir, as I said, it is this dichotomy which is the cause of many problems. There is a dichotomy in our thinking. In our attitude. We have double-standards. The Bill seeks to change all this. This Bill is the first of its kind to reflect this change in attitude. We have an attitude. We have a history. We have a tradition of reverring our women. We have a tradition where we refer to our country in the feminine gender. We refer to India

[Shri Vishvjit Prithvijit Singh]

as Bhatat Mata, as Mother India. We refer to our country, our nation, in the femine gender. But in the streets, we see the squalour and the degrading sight of our women being abused in prostitution.

Now, Sir, I would like to refer to the In Clauses 2 and 3 as I said, the change in attitude is shown by the fact we are changing the nomenclature where we refer to prevention rather than suppression, Clause 5 talkes about prostitution. It says: "(a) in clause (a) for the words "of prostitution" the words "of sexual exploitation or abuse" shall substituted. This is a welcome amend-We have defined what is prostitution. In the original Act, it was not The provision in the original Act is "Prostitution means the act of a female offering her body for promiscuous sexual intercourse for hire, whether in money or in kind, and whether offered immediately or otherwise, and the expression 'prostitute' shall be construed accordingly." This again was a dehumanising provision, this again was a denigrating provision, which is now sought to be changed by this Bill. We are now talking in terms of sexual exploitation or abuse'. For clause (f) in section 2, the following is proposed be substituted which says "prostitution means the sexual exploitation or abuse of persons for commercial purposes, and the expression 'prostitute' shall be construed accordingly" As the hon, Minister has pointed out, it refers to 'persons' and for the first time we are bringing in men and boys within the purview of the Act. clause I of this Bill the penalty is sought to be #mhanced. In the old Act nenalty was less. It has now been made 7-10 years. This is what is important,

Coming to clause 8 again the earlier provision was for a penalty of one to two  $o_n$ years with a fine of Rs. 2000. 8 subsequent offence the fine was two 10 five years plus Rs. 2000 fine. This is now made regorous. In the case of child it has been made more rigorous. Even otherwise, it is now five to seven years. There is an important provision about the offence committed against the 'will'. This is important. The amendment in clause 8 says:

"shall be punishable on conviction with rigorous imprisonment for a term of not less than three years and not more than seven years and also with fine which may extend to two thousand rupees, and if any offence under this subsection is committed against the will.

The most important point is against the 'will' of any person.

"Of any person the punishment of imprisonment for a term of seven years shall extend to imprisonment for a term of fourteen years;

Provided that if the person in respect of whom an offence committed under this sub-section.

- (i) is a child, the punishment provided under this sub-section shall extend to rigorous imprisonment for a term of not less than seven years but may extend to life; and
- (ii) is a minor, the punishment provided under this sub-section shall extend to rigorous imprisonment for a term of not less than seven years and not more than fourteen years."

It is sought to be made stringent. As the hon. Minister has pointed out, this Bill seeks to differentiate between offences committed on adults, offences committed on minors and offences committed on children. Furthermore, it seeks to differentiate between offences committed of free will and offences committed against the person's will. That is most important and the amendment is welcome from that point of view.

Again in clause 9 the provision has been made more stringent. Earlier the provision was one to two years plus Rs. 2000 fine. On a second conviction two to five years plus Rs. 2000 fine. Now it has been made from seven years to life plus a And there is a new fine. which has been added for protection The onus of proof has the children. been put upon the person who is found with a child in a brothel or even a child or minor found in an area which is raised by the authorities. It says:

"Where any person is found with a child in a brothel it shall be presumed, unless the contrary is proved, that he has committed an offence under subsection (1).

Where a child or minor found in a brothel, is, on medical examination, detected to have been sexually abused, it shall be presumed, unless the contrary is proved, that the child or minor has been detained for purposes of prostitution or, as the case may be, has been sexually exploited for commercial purposes."

This again is a provision where the onus of proof has been put upon the person who is caught, the person who is found. There was too much of gullible in past that I was not involved. Now the proof has been put on them. specially to protect the interest of minors and children. We have found that the exploitation of children and minors is growing day by day in this country. No matter where you go, whether it is Calcutta, Bombay, Delhi or even the smaller cities or towns of this you find that the children are the easiest to exploit. Children are kidnapped and put into the brothels and all kinds of things are happening against to the boys and girls.

The provision made in clause 10 is again welcome. If a child or a minor is found in a brothel, the brothel keeper is also subjected to the same penal provisions, to the same punishment as was being given to the person who has committed the offence. The brothel keeper also suffers the same thing. The idea is to get to the whole gamut, not to punish just one person but to punish the entire group of people involved in the trade so that it can become 1 p.m. unprofitable for them they realise the dangers and stay away

I have a little problem only with clause 11. My problem is in the reverse, As the hon. Minister will probably be aware, in the original Act the punishment to women, if they solicit for customers as prostitutes, was 6 months to one year.

from it

Now for a man, it is provided that the punishment will be 7 days to 3 months. It is stated:

"Provided that where an offence under this section is committed by a man, he shall be punishable with imprisonment for a period of not less than seven days but which may extend to three months."

Now this is a provision which is discriminatory. It discriminates against the very object of the Act. I would urge upon the hon. Minister to kindly see whether something can be done about this.

Then coming to clause 12, it is a very very important clause. It deals with people are looking after children as guardians of the children. It is very important for the guardians of children or of women to protect the interests of thev under their care, who are are their wards. When they themselves will become the exploiters of that innocence which they are seeking to protect, which they are empowered under law to protect, then they are the ones who are to be prosecuted with great stringency In the earlier Act, the provision was for punishment for one to three years with a fine of Rs. 1000. Now this has been increased to seven years to life imprisonment plus a fine. For this reprehensible crime. I think this is a just punishment. People ought to be punished categorically if they do any such thing

In clause 13, sections 10 and 12 are sought to be omitted. In the old Act, provision had been made for parole for good behaviour. There is no question of good behaviour in prison of those people who have committed acts so reprehensible as to be convicted under the provisions of this Act. It is very right that the hon. Minister has chosen to omit those clauses and see to it that they serve their full prison sentence.

Clause 16 has been made comprehensive. I would like to quote two sub-sections which, according to me, are very important. Sub-Section 5A says:

Immoral Traffic in
[Shri Vishvajit Prithvijit Singh]

The Suppression of

"Any person who is produced before a magistrate under sub-section (5), shall be examined by a registered medical practitioner for the purposes of determination of the age of such person, or for the detection of any injuries as a result of sexual abuse or for the presence of any sexually transmitted disease".

This is a very important provision. In the previous Act, no such medical examination was provided for and lots of problems would arise. This is also to find out whether minors are involved .... (Time bell rings). Just two minutues more, Sir.

In Clause 16, sub-section 6A says:

"The special police officer or the trafficking police officer, as the case may be, making a search under this section shall be accompanied by at least two women police officers, and where any woman or girl removed under sub-section (4) is required to be interrogated, it shall be done by a woman police officer and if no woman police officer is available, the interrogation shall be done only in the presence of a lady member of a recognised welfare institution or organisation."

Then it defines what is a "recognised welfare institution or organisation" says it means such institution or organisation as may be recognised in this be-State Government. the I will come to that later. But this is a very good provision because again we find that even the guardians of law and order, even the guardians of peace, even the guardians of our morality turn round and they themselves become oppressors. The nexus between the criminals and the police and the prostitutes and madams are too well known to be described here, and it is to stop that, to see that they are not exploited by them that this provision has been put in I am very glad that the hon. Minister has done that,

Clauses 18, 19 and 20 talk about the recognised institution. I think the nomenclature is slightly wrong. The sections are wrong. There is some problem there. I

am referring to section 18 of the pincipal Act.

There are some clauses which deal with what is called a recognised institution. Here I would point out about the care of minors to be sent to particular institutions or women to be sent to particular institutions. The Minister has stated in his introductory speech that this is to provide for minimum standards or renabilitation and care. I have a problem there because when you define a recoginstitution as that which is recognised by the State Government, you put the onus of the proof of capability of that institution to rehabilitate and care, of those minimum standards, on to the State Government. And our experience is very bad in this case. The homes for little children, even the one in Delhi, we have seen. Even young boys have escaped from that home, and some of them wanted to commit suicide because they were kept in such horrible conditions. Do you want that these children should be sent to such institutions? I would request that at the time of framing the rules to see that proper standards are maintained and proper criteria are laid down so that we do not have this problem of only those institutions being there which are recognised by the State Government I mean, there may be cases of institutions which are being run by social organisations which are not recognised by the State Government and yet doing very well. It is up to your Ministry to see that such things do not happen.

I am quite sure that now, with the introduction of this Act, with the stringent penal provisions of this Act, the entire prostitution trade in this country has been given a warning, has been told. "Now we will brook no nonsense from you. We will not tolerate anything. Everybody who is involved from the madams to the princes, to the procurers, to the suppliers, to the customers, is going to be covered by this Act with very harsh, stringent punishments, salutary punishments. No bail, no parole. You will be in jail for life and will pay huge fines."

I am sure this is a warning for even the institutions like the 5-star hotels. I

know the amount of prostitution that takes place in the 5 star hotels. Even the 5-star hotels have become dens of prostitution. They call them by the name of Liaison Officers, by the name of various kinds of Public Relations Officers. But they are also of the same category. Because they have more money you say that they are not prostitutes and that only those who are poor, who take small amounts of money are prostitutes. Everybody who is involved in this trade from top to bottom is a prostitute. This Act provides for closure of such hotels, for suspension of licence for three months, and finally for closure of the hotel if a minor is found there. I will be glad to see this action being taken, if and when it is taken, at the earliest possible time.

I am quite sure that we will now be able to fight prostitution with these safeguards, with these povisions. This is the first time that with the help of the Government of India we would be able to fight prostitution, we would be able to nip it in the bud. As its nomenclature has shown us, this Act will truly prove to be preventive rather than suppressive. It will properly prevent this evil

Thank you, Sir.

SHRI V. RAMANATHAN (Timal Nadu): I am very glad to welcome this Bill. I support it for many reasons. Its first welcome feature is, as stated in the Statement of Objects and Reasons, that it covers male as well as female. Secondly, this is a long-awaited Bill to eradicate this evil. For a long time the required emphasis on it had not been given thinking that that was a trade between individuals and had been in existence from time immemorial. But now the Government has come forward with this amendment Bill to completely prevent it and solve the social problem.

This immoral trafficking is due to many reasons, but its main reasons are poverty, illiteracy, peculiar social conditions and social frustrations. My learned friend who spoke before me argued that by stringent punishment we can eradicate this evil. I humbly submit only by neavy and stringent punishments we cannot eradicate

this evil There are certain causes for this social evil. These must first be identified. One of its main reason is poverty. My learned friend said that even in Five Star hotels this evil exists. Without going into much detail I would only say the main cause for it is also the prevalence of poverty in plenty Illiteracy is another reason for it. Literates may not like to get involved in this social evil. fore, in order to eradicate this evil, we have first to eradicate povety and illiteracy. So, in order to bring about this social reform we have to make the people realise what this evil is and why it is not to be proceeded with Besides there are certain social frustrations There are also causes for this type of offence. Unless the culprits mend themselves, it is difficult to eradicate the crimes. We must make the culprits to mend themselves. That is the main thing.

Periyar Ramaswamy, the social reformist, who came from the South fought all along for the eradication of this evil. He was a person who started this social reform forty to fifty years ago. At that time Devdasi system was prevalent Tamil Nadu. He fought throughout his life to eradicate this evil. He started a social reforms movement whereby there was a feeling of respect for the women and the women themselves realise their self-respect. In this way he made an allout effort to eradicate the Devdasi system from Tamil Nadu He made propoganda from village to village and the community which was considered to be prostitute because of this was brought to light and took all steps to improve their social conditions.

Sir, I would suggest that employment opportunities must be given to such ladies enabling them to earn their livelihood themselves and to get out of this evil. Besides they must be given property rights,

While referring to the 20-point programme, my learned friend tried to show how women's rights are being evolved. Even in the restructured 20-point programme presented in the other House it does not contain equal property rights for women also. Take for example, the Gov-

[Shri V. Ramanathan]

ernment of Andhra Pradesh it has enacted a statute that women in the State of Andhra Pradesh will get equal right in the property. That is not here in this Bill. Sometimes social tension in the families leads to dowry deaths. If this law is suitably amended or liberalised, then, this sort of thing can be prevented. I feel the Dowry Prohibition law should be strictly enforced to avoid these offences Those who want to preserve their old system and who do not want to come out of the religious fanaticism are mainly responsible for this type of frustration. A person in the family when he is unable to take a decision because of social pressure or social backing woman goes out of the family and leads to this type of offences. Unless these measures are taken we cannot prevent these offences. Till this system prevails the social order cannot be changed So I request the Minister take note of these suggestions and unless it is amended, we cannot implement this Bill successfully as we are envisaging.

Further I request the Minister to reconsider the question of removal of section 10 which relates to release on probation of good conduct or after due admonition and of section 12, security for good behaviour from habitual offenders. If some people knowingly or unknowingly entangle themselves in these offences, they must be given an opportunity to correct themselves. Therefore, I request the Minister not to remove these sections 10 and 12 from the Bill completely. If these sections are there, then, I think, it should be a very good Bill which will bring a social order and will help to form a good society. With these few words, I conclude, Thank you

SHRI H. HANUMANTHAPPA (Karnataka): Mr. Deputy Chairman, Sir, while I stand to support the Bill brought forward by the hon. Minister, I also take this opportunity to compliment her for salvaging "SITA" a puranic woman. Unfortunately SITA's name was given to the Suppression of Immoral Traffic Act. I am happy that Mrs Margaret Alva being a lady herself has been kind enough on SITA to salvage her by

removing the nomenclature of the Act itself and making it Immoral Traffic (Prevention) Act. I am happy that at least SITA is saved by this amendment.

Women and Girls

(Amdt.) Bill, 1986

Sir, being a Minister for Women and Child Development, I do not think that she herself is happy in moving this Bill because her portfolio does not take care of this Bill. In fact, she herself said that the changing scenario of the socio-economic conditions in the country has given rise to such immoral acts. When she has come to that conclusion that the changing scenario is responsible for alarming increase in these acts, these crimes, she herself feels that this is a very inadequate Bill and this is not a Bill which will take care of all those things that have come to light. Sir, what are the reasons today for the suppression of the immoral trafficking? We have to attack on those reasons if it is going to be really a preventive Act. When I went through the Bill, I found that it is only when you bring the accused there is the punishment clause. Where is the clause for prevention? If it is to be preventive measure, then we will have to attack the reasons, the causes for immoral traffic. Sir, many friends have said that there are so many reasons, the first one is the poverty. We see, day in and day out that the girls are being sold Sir, coming from the South, the non. Minister knows that the oil countries kings come here, negotiate and marry girls and take them and finally they drop them out. What is the measure that we are taking for these drop outs? Who are these people that are being used for this immoral traffic? What is the action that you are taking for the divorced women and the rape victims? What' is the alternative that you have made for them? When once for various reasons, may be for the crimes that are increasing and may be due to the social structure, if some unfortunate girl is raped, she is neither accepted by the society nor accepted by the parents nor anybody is there to marry her. Then what is it that we bave done? I think, this Bill should have covered all these things also, then only. it would have been a comprehensive Bill and it would have given more powers to the administration to take care of these

incidents so that these incidents could be prevented. Then only it would have become a preventive act and added to this, are the religious customs and the superstitions Sir, coming from the South, the hon. Minister knows that there is a custom "BETHLE SEVE" Nude Service to the God in my State. Nude Service has been recognised by the society and it is being followed. I do not know how the Government will tackle it, whether it would be tackled by amending this Act? The trafficking police that we are creating under this Bill has no power to prosecute them. Recently, there was an incident in Shimoga district in Karnataka, a famous Chandraguti incident and every woman who comes there just because she has offered that she will be nude and she runs nude to the temple and these are the customs which are at the bottom of these evils Unless we tackle them, unless we go to the root of these superstitious practices and the religious pactices, nothing much will happen. The devdasi system is also prevalent in Karnataka. It is also prevalent in Belagaum District and in Maharashtra, I was just going through the New Education Policy There also. unless we change this system of male dominant society, no amount of our preventive acts will come to the rescue of the women. (Interruption).

MR. DEPUTY CHAIRMAN: Are you changing sides?

SHRI H. HANUMANTHAPPA: am sorry, I am not changing sides but this is a problem of the 51 per cent of the population of this country. Only 49 per cent cannot do. We want the support of 51 per cent of population who are women and every house has got women, as mother, as sister, as daughter and as daughter-in-law. So, it is the burning problem of the country. We need not be complacent with these amendments taking the punishments stringent and terpreting tertain clauses 'and cerain words. Evin though I complinent the Minister for salvaging Sita, I need not be happy because it will not be possible to take care of all these things with this Act. There is no doubt that it takes care to the extent that it has enlarged the scope of the Act. It has included both male and female victims of such acts. It is giving stringent powers to the administration. It is creating a separate enforcing authority, the trafficking police. And it enlarges the jursidiction of the police also when there is an inter-State crime. It also envisages the creation of new courts, special courts for these crimes It gives powers to delicense hotels if they indulge in these things, It also provides for stringent punishment if there is a seduction in custody. So with all these things, I do hope that this Bill is going to take care of the problem so far as the culprits are concerned. But as far as the preventive aspect of it is concerned, I think the hon. Minister will come under another portfolio, Minister of Woman and Child Welfare, with comprehensive provisions to take care of these things. Unless we take care of these things, only with these amendments, we will not be able to curb this immoral traffic.

Sir, the hon. Minister also referred to the recommendations of various women's organisations. The All India Women's Conference has given certain recommendations. It has said:

"Ameliorative measures to be taken by the Government for victims of atrocities and violence can be effective only with the support of non-governmental organisations.

"The branches of All India Women's Conference should concentrate for the next five years in promoting socio-economic schemes for women and to educate them on their rights and duties."

Now, financial assistance is also given for short-stay homes and working women's hostels. This is more important. Nowadays we see everyday in the press that a woman is divorced, a woman is ditched, a woman is burnt or a woman is thrown out of her house. Those who are driving them out will become responsible for it. But I support giving them property rights.

[Shri H. Hanum'anthappa] Some States have legislated on it. but the property rights, as it is envisaged, are the property rights of the father, the parent. Why not give her the property rights of the husband also? If a woman gets married, she must have the right of the property of her husband from the date of the marriage. Some portion of the property should be transferred to her. Then only the husband will be more careful. He may refrain from driving her out. And even if he wants to divorce her, he will have to think twice. And she will be able to stand on her own legs. Depending upon her parents is ruled out because of the Indian customs, the customs of the Hindu society, because we are supposed to be giving out our daughter, our sister to the family in which she is marrying. So in that when property rights background, have not been given by the parents' house, let her acquire the property rights of the husband from the date of the marriage. Let her get a certain amount of property transferred to her. This may be considered. This is only loud thinking. This can at least pre-

All said and done, sufficient protection has to be given for such girls and such women who become victims of such crimes. What are the figures in India? The accounted crimes against women every year are nearly 50,000. Many more are left without being reported because we are superstitious. Even if something happens in anybody's house, we want to hush it up in the interest of the girl, in the interest of the family. But the reported cases of crimes against women are 50,000 every year. If these 50,000 people are not taken care of, where will they go? How will they live? Who is going to take care of them? If some girl is raped, what is her future? The father will not accept her. Nobody is there to marry her. The society will not accept her. Either she has to burn herself and commit suicide or she has to go to the market. Unless

vent the husband from getting a

divorce for small reasons, petty rea-

sons or from driving her out.

we ensure protection for such women, this Bill will not be effective to prevent this immoral trafficking. There is the Delhi Police Research Development Organisation which studies crimes against women. It has made some recommendations and the main recommendation contained in its report is that the investigating machinery and the prosecution branch should be more responsive to womenvictims of atrocities, there should involvement of women-police officers in the investigation of cases and women. This. crimes against course, has been taken note of, that women will be associated in the investigation and interrogation. But why not the Bill itself provide that there should invariably be a woman-police officer in every police station? When 50 per cent of the population comprises women, why not in the police force? Why not have an equal share in the police force? To start with, let there be at least one woman officer in every police station. Let them not depend upon outsiders. Again many of the outsiders are proving to be brokers, middlemen, whether male or female. Therefore. why not strengthen police force by creating women officers in every police station?

(Amdt.) Bill. 1986

Then there is the other recommendation for rehabilitation of victims of atrocities. Then there is a recommendation for involvement of social psychiatrists during the trial proceedings, special training for revenue and police officers especially in tribal administration, then, payment of compensation to victims of crimes. This is very important. When crimes are reported against women, Government should come forward with a certain amount of compensation so that the women victims can stand on their own legs. Of course, this can be read either way. But still, as a precautic nary measure, as a preventive mea sure, something should be done. As a said, crimes may take place due to low income, social situation, social tension or such circumstances, use of mass media in increasing social tensions which results certain crimes

women. (Time-Bell Rings) I, therefore, request the honourable Ministers to pay greater attention to the preventive aspect rather than the punishment aspect, because in every crime the culprit has to be apprehended first and only after apprehension of the culprit that this amendment comes into play. But we should try and see that the crime itself is not committed, that there is no scope for committing such crime. Therefore, tive measures are more important. social changes are more important. I request the honourable Minister to take note of all these things and bring a comprehensive Bill.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at thirty-three minutes past one of the clock.

The House re-assembled after lunch at thirty-three minutes past two of the clock The Vice-Chairman (Shri H. Hanumanthappa) in the Chair.

THE VICE-CHAIRMAN: (SHRI H. HANUMANTHAPPA): Now, Dr. Bapu Kaldate.

डा० बापू कालदाते (महाराष्ट्र) : उपसभाद्यक्ष जो, स्त्री तथा लड़की अनैतिक व्यापार दमन (संशोधन) विधेयक, 1986 के बारे में जो चर्चा ग्रब शर है, उसे शरु करते समय ही मैं पहली बात स्पष्ट कर देना चाहता हूं कि जिस जल्दबाजी से इस विधेयक को पारित करने का प्रयास चल रहा है, वह मुझे ठीक नहीं लगता है । जैसा कि हमारे मिलों ने कहा है कि इसके लिए एक अध्ययन की फरमत, सहलियत देनी चाहिए थी क्योंकि सामाजिक सुधार के विधेयक या सामाजिक सधार कोई ऐसी प्रक्रिया नहीं है कि जो माल, दो साल में पूरी हो सकती है स्रौर इसके लिए खुब गहराई से इस सदन को भी सोचन। च।हिए, कुछ ज्यादा गहराई से उसके जो भी परिणाम होते हैं, उसको देवना चाहिए । जो समाज हम बनाने

जा रहे हैं, इस समाज से जो सवाल पैदा हो गये हैं, उसके जवाब भी हमार विधेयकों के जरिए हमको मिलने चाहियें।

मुझे लगता है कि इस दृष्टि से अगर देखा जाए, तो यह धांधली, यह जल्दबाजी अनावश्यक ही नहीं, लेकिन यह जो परम्परा है, इस सदन की परम्परा के खिलाफ है। यह बात मैं पहले ही स्पष्ट कर देना चाहता हूं। लेकिन मैं जानता हूं कि भले ही हम लोग कितना भी प्रयास करें कि भाई यह ज्वाइंट सिलेक्ट कमेटी को भेजा जाए, हम जानते हैं कि अगप इसको ले जाने वाले नहीं हैं और यह व्यवहारिकता जानने के कारण इसके बारे में मेरे जो भी कुछ विचार हैं, वह इस संशोधन विधेयक के सन्दर्भ में ग्री ग्रीपके सामने रखना चाहता हूं।

पहले ही एक बात मैं स्पष्ट कर देना चाहता हूं कि इस दुनिया के एक मशहूर लेंगिक शास्त्री, श्री हेवलाक इलिग्रस ने इस ग्राधुनिक समाज के बारे में एक बहुत ही बढ़िया वाक्य लिखा है ग्रौर जैसा कि मुझे याद ग्राता है, उन्होंने लिखा है कि --

"Hypocrisy is key note of modern civilisation,"...

ढोंग यही स्राज के स्राधुनिक समाज की गुरु किल्ली है सौर भारत इससे मुक्त नहीं है।

न ग्राधुनिकता की दृष्टि से लेकिन भारत की परंपराएं सारे रीति-रिवाज, सारी रूढ़ियां ये सारी रूढ़ियां इसी का उदाहरण हैं। यह समाज है यही भारत है जिमकी संस्कृति के बारे में हम लोग गर्व करते हैं। लेकिन संस्कृति कि सिद्धांतों को हद तक तो ठीक है कि हम ग्रद्धेत का सिद्धांत वोलतें हैं, लेकिन इंसान-इंसान में फर्क करते हुए द्वेत इस हद तक चला जाता है कि वह मानवता कर संहारक बन जाता है। यह बात सही है कि धर्म में शास्त्रों में लिखा हुग्रा है—नारी देवता समान है उसकी पूजा की जाय। लिखने के लिए तो यह ठीक है..... (व्यवधान)...

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सीताराम केसरी) : देवी समान है देवता नहीं।

**श्री बापु कालदाते** : भाई देवीं कहिए, मेरे लिए कोई फर्क नहीं है । तो देवी समान है कहने के लिए तो ठीक है लेकिन जहाँ तक व्यवहार का सवाल है,वहां एक गुलाम की तरह उसको जिन्दगी काटनी पड़ती है। यह जो ढोंग है इस ढोंग को दुरुस्त करने का प्रयास किसी भी विधेयक से नहीं होगा । यह बात मैं स्पष्ट कर देना चाहता हूं क्योंकि यह जो सामाजिक सुधार होते हैं, इसके लिए काफी सदियों से, सालों से प्रयास करने पडते हैं श्रौर हमने देखा है कि इस देश में भी पूराने जमाने के राम मोहन राय से लेकर ग्रब श्रंग्रेजों के जमाने में महात्मा फुले तक, श्रना साहब करवे तक, जिन्होंने स्त्रियों की स्थिति के बारे में, उनके सुधार के बारे में कई प्रयास किए हुए हैं। मैं जब इस विधेयक की तरफ देखता हूं तो मुझे जिसका सिंह जी ने गर्व किया, वह मुझे लगता है कि गर्व करने की बात नहीं है। ग्रापने तो उसका नाम बदल दिया दमन की जगह निवारण कर दिया। लेकिन यह क्या निवारण करतू वाला विधेयक है ? इसकी सारी धाराएं क्रगर देखें तो दमन की शक्ति देने वाला यह विधेयक है, इसमें निवारण कहां से ग्राया।

महोदय, वैद्यक शास्त्र का विद्यार्थी होने के नाते मैं ग्रापसे यह कहूं--प्रिवेशन की बात जब वैद्यक शास्त्र में कहते हैं, तो दवास्रों का सवाल नहीं होता बल्कि यह कहा जाता है कि ग्रापको ग्रगर खांसी नहीं होनी है तो यह बाते कीजिए, यह निवारण की प्रक्रिया है। लेकिन इस सारे विधेयक मे निवारण की वात नहीं है, दमन की शक्तियां देने वाला विधेयक है । इसका नाम बदलने से इसको जो बुनियाद है या स्वरूप है, इसमें मुझे कोई फर्क नहीं लगता है । यह ठीक है, यह ऋावश्यक है, मैं मानता हूं कि सरकार के पास ज्यादा शक्ति हों. जिसके कारण जो भी गुनाहगार है या इस क्षेत्र में अनितकता को बढ़ावा देने वाली शक्तियां हैं, उनको डर लगे।लेकिन समाज सुधार की प्रक्रिया सिर्फ इससे नही होती.....(व्यवधान)

श्री जगेंश देसाई (महाराष्ट्र) : निवारण के लिए ही है ...(ब्यवधान).. डा० बापू कालदाते: यह निवारण के लिए नहीं है। निवारण के लिए अन्य प्रक्रिया चाहिए जो मैं अब अने कहूंगा कि किन प्रक्रियाओं की जरूरत है। यह मैं मानना हूं कि समाज सुधार की प्रक्रिया दोनों ढंग से चलती है—एक तरफ कानून के जरिये असमाजिक तत्वों को डराते रहिए ऐसे काम करने वालों को और दूसरी तरफ जिन कारणों से ऐसी स्थित उत्पन्न होती है, उन कारणों को दुस्त करने के लिए या उन कारणों को दुस्त करने के लिए या उन कारणों को समाज को मुक्त करने के लिये प्रयास करना चाहिए। अब मैं आपका ध्यान इस तरफ खीचना चाहता हूं कि कमेटी आन स्टेटस ने बहुत सुन्दर ढंग से इस प्रश्न की तरफ हम सब लोगों का ध्यान खीचा है,

I will quote one small paragraph:

"The prostitution represents the exploitation of the poor by the rich and of women by men. If women / have really to reach the level of equality with men, the society should be in a position to ensure economic, social and psychological security for the traditionally exploited womenfolk. Prostitution is the worst part of women exploitation."

इसका मतलब है कि तोन बातों का जब तक आप विचार नहीं करेंगे यानी इनकी सामाजिक परिस्थिति का, इनकी आर्थिक परिस्थिति का और जो मानव है उसको बदलने का प्रयास अगर हम नहीं करेंगे तो यह हो सकता है कि कानून शायद आपको दमन की शक्ति दे दे, लेकिन जिस बुनियादी बुराई को खतम करना चाहते हैं, वह बुराई शायद खतम न कर पाए। मुझे यह "निवारण" शब्द से इतना ही लगा कि सरकार व्यावह रिक बन गई है कि इन बुराइयों हा दमन नहीं कर सकती । इस अवस्था में हम लोग पहुंच गए हैं । जिन वाणिज्य प्रवित्त की, व्यापार की, कार्मिश्यलाइजेशन की बात आप कर रहे हैं, हम तो अगर आपको यह कहें।

Commercial value system is the real system of the world.

सारी दुनिया की व्यवस्था ही बिलकुल व्यापारिक मूल्यों पर ब्राधारित है, जिसमें इनसान को व्यापारिक दृष्टि से, मुनाफें या नुकसान की दृष्टि से देख जाता है। <sup>ऱ</sup>इस वेल्य सिस्टम में, जिसमें मनाफाखोरी या न्कसान के हिसाब से इन्सान को देखा जाता है, इन तीन बातों को ध्यान में रख कर काम नहीं करेंगे तो दमन की म्शक्ति हमें बहुत ग्रागे ले जाएगी ऐसा मैं नहीं मानता हं।

दो-तीन बातें इस सम्बन्ध में श्रौर कहना चाहंगा। हमारी कुछ ग्रन्ध श्रद्धांए हैं। स्रापको स्राक्चर्य होगा, मैं महाराष्ट्र से <sup>-</sup>त्र्याता हूं, वहां एक समय ऐसा चला, एक हवा चली, ग्रन्ध श्रद्धा चली कि ग्रगर ·र्लीगिक दुर्गण हो, वी डी वाला पेशेंट हो, वह ग्रगर छोटी बच्चियों के साथ सम्भोग करेतो उसकी डिजीज खत्म हो जाती है। -स्रापको स्राश्चर्य होगा, एक साल तक हम यह देखते रहे कि छोटी बच्चियों को अबी डी डिजीज होने लगी। ऐसी धारणा ज्बन गयी ग्रन्ध श्रद्धा के कारण । मैं महाराष्ट्र से म्राता हूं, म्राप कर्नाटक से ग्राती हैं, हम दोनों के बार्डर पर ंदेवदासियों का मामला बडे जोरों से चलता है। महाराष्ट्र में इस पर बड़ा तगड़ा ग्रान्दोलन चलता है, हमारे मित्र चलाते हैं। यह भी ग्रन्ध श्रद्धा है कि लड़की समर्पित करें प्रभु के लिए, उसकी इच्छा हो, न हो । समर्पित होना श्रलग बात है, समर्पित करना ग्रलग बात है। देश के लिए कुर्बानी करने वाले लोगों को -समपित नहीं किया जाता था, अखुद देश की बलिवेदी पर चढ़ने के लिए खुद को समर्पित करते थे। लेकिन यह तो उन पर जुल्म है क्योंकि वे बेचारी कुछ नहीं कहती हैं, इसलिए उनको -समर्पित किया जाता है। हमने इसका अध्ययन किया, हम गए हैं उस इलाके ंमें । सब गरीबों की महिलाएं हैं, वे समर्पित की जाती हैं या दी जाती हैं प्रभु के नाम पर । यह होते-होते वे ंबम्बई **ग्रौर पूना के प्रोस्टीट्यूशन हाउसे**ज में चली जाती हैं। यह ग्रन्य श्रद्धा की वात है । सारे धर्म पारम्परिक बन गए है। जो बुनियादी श्रद्धाएं धर्म के जरिए इनसान को प्रभावित करने वाली थीं वे त्राई नहीं। सारे मजहब दाढ़ी में फंस गए, चोटी में फंस गए, कंगन में फंस गए, क्रपाण में फंस गए। ये धर्म कोई सामाजिक ्राश्न हल करेंगे, ऐसा मैं नहीं मानता हूं। जो परम्परा है उसके खिलाफ सख्ती से काम नहीं लेंगे तो इन भ्रन्ध श्रद्धार्थ्रों का मुकाबला कानून की मदद से नहीं होगा । ग्रन्ध श्रद्धाग्रों के खिलाफ नया श्रमियान इसके साथ-साथ चलाना होगा।

जहां तक महिलाओं का सवाल है, यहां बहत बार चर्चा होती रही है उनकी शिक्षा के सम्बन्ध में। कल उस पर चर्ची होगी एक्शन प्रोग्राम ग्राफ एज्केशन पोलिसी। यह बात बार-बार कही गई हिन्दू हिन्दुस्तान में ड्राप-ग्राउट का सबसे ज्यादा प्रतिशत देहाती गरीबों का ग्रीर साथ-साथ महिलाग्रों ग्रीर लड़कियों का है । उसके सम्बन्ध में थोड़ा-थोड़ा सोचने लगे है। ग्रगर लडकी बीए हैतो दहेज कम देना पड़ता है। इसके लिए थोड़ी-बहत प्रेरणा म्ना गयी है कि उनकी पढाई कराई जाय । लेकिन ग्राम तौर पर देखा गया है कि न शिक्षा के क्षेत्र में, न रोजगार के क्षेत्र में, न उनकी ऋय शक्ति बढ़ाने के क्षेत्र में उनके पिछडेपन को दूर करने के लिए प्रयास किया गया है । इसलिए हम वार-बार कहते स्राए हैं कि जैसे भ्रनुसूचित जाति के लोग हैं, ग्रनुसूचित वर्ग के लोग हैं, उनके साथ-साथ इनकी उन्नति के लिए भी विशेष प्रयास करने होंगे।

जहां तक वेश्या व्यवसाय का सवाल है, जो कामर्शियल सिस्टम है उसके भी परिणाम होते हैं। काल गर्ल्स क्या होती हैं इसका भी ग्रध्ययन इस देश में हन्न्रा है। इससे पता ल**गा कि कुछ कैसेज में** कारण था एम्बीशन टु एचीव मेटीरियल बेनीफिट्स । यह भी बात होती है कि बाहर की दुनिया का भी ग्रसर मन पर हो जाता है, हम देखते हैं कि वहां के **ब्रादमी के पास मोटरगाड़ी है, उनके** पास टी० बी० है तो हमारे पास भी वही हो। ग्रौर यह भौतिकता के पीछे जो दौड़ है वह स्राज सारे संसार में चल रही है। उसका ग्रसर यहां की लड़कियों पर भी पड रहा, है। ऐसा कई केसेज में ग्राप को नजर ग्राता है। काल गर्ल्स इसीलिये ऐसा करती हैं और उसमे उन को पैसा मिलता है स्रौर वे कहती है कि हम को ज्यादा ग्रच्छा मकान मिलेगा ग्रौर डा० बाप कालदाते]

गाडियां मिलेंगी भ्रौर इसी लिये ऐसे सारे प्रयास होते हैं। तो मैं कहंगा कि यह जो श्रार्थिक समस्या है, जो मानसिक समस्या है, खास कर पूरुष प्रधान संस्कृति में, भ्रौर यह तो भ्राप मानेंगे कि यह पुरुष प्रधान संस्कृति है, इस बात को कोई ना नहीं करेगा, तो जब तक पृष्ष स्वएं इस मानस में नहीं श्रायेगा कि महिला जो हमारे साथ काम करने वाली है, जो हमारी सहचारिणी है, जो सहधर्मिणी है वह हमारे साथ ग्राये, हमारे बराब**र** का स्थान पाये तब तक इस काम को बहत कम कर सकेंगे।

जो दो तीन श्रमेडमेंट श्राप के श्राये है उनके बारे में कुछ कहना चाहंगा। मुझे लगता है कि ग्राप ने कुछ डिटरेट पनिश्मेट रखा है, तीन साल की जगह 7 साल का दिया है, यह ठीक है लेकिन मुझे पता लगा कि सेवशन ए में जो अ<sup>इ.</sup>डमेंट ग्राप ने किया है उस मे श्रा**प** ने लिखा है कि जो होटल्स हैं उनका लाइसेंस तीन महीने के लिये खत्म हो जायगा। बयों तीन महीने के लिये ही खत्म होगा, उसे तो पूरी तरह खत्म करना चाहिए । वयोंकि जब इस तरह का केस पकडा जायगा। तो इसका मतलब यह होता है कि इस तरह की बात वहां पहले से चल रही होगी ग्रौर केस पकड़ने के बाद ग्राप ने तय किया कि तीन महीने के लिये उसका लाइसेंस रद्द कर दिया जाय । मैं चाहंगा कि जिस होटल में ऐसे केसेज मिलें उनका लाइसेंस पूरी तरह से खत्म होना चाहिए ग्रौर वे फिर नही खलने चाहिए। नहीं तों वह तीन महीने के बाद फिर खुलेगा श्रौर उसे ब्राथल बना कर चलायेगा। यह बात मेरी समझ में नहीं आती श्रौर इसलिये मैं चाहंगा कि होटल वाली जो बात है उसकी ब्राप फिर से जांच करें श्रौर यह मैं मानता हूं कि 3 महीने के बाद 6 महीने और फिर उसे बढ़ाते हुए एक साल तक उस को किया जा सकता है, लेकिन मैं चाहता हूं कि ऐसे होटल का लाइसेंस परमानेन्टली कैंसिल कर दिया जाना चाहिए। जब भी इस केस का पता चलेगा तो वहां पहले से यह काम हो

रहा होगा। ग्राज की बात ग्राप को पता चलेगी पहले की बात का ग्राप को पता नहीं होगा। तो इस लिये ग्राप इस को ग्रौर ज्यादा डिटरेंट करने का प्रयास

Women and Girls

(Amdt.) Bill, 1986

दूसरे, पूलिस को ग्राप ने पावर दी है, लेकिन बम्बई में पुलिस कसे बर्ताव करती है इस को मैं जानता हूं। मुझ ऐसे ग्रवसर प्राप्त हुए हैं ग्रौर पूना में जो कांस्टीट्युयेंसी हमारे नेता श्री एस एम जोशी को मिली थी उसका एक हिस्सा ऐसा था कि जहां वश्याय रहती थीं। मैं वहां उनकी हालत देख च 📆 हं। मैं हर एक के घर गया वोटर के नाते ग्रौर मैंने देखा है कि व कितनी बरी हालत में रहती है। वहा गुड़े रहते है ग्रीर ग्रगर उन गुंडों को पुलिस का साथ न मिले तो उनकी गडागदीं चल नहीं पाती है। तो पुलिस को पावर देने के संबंध में मैं इतना ही कहना चाहता हं कि पूलिस इस पावर का गलत इस्तेमाल कर सकती है। यह स्रनुभव उनका नहीं, हम लोगों का है ग्रौर हमारे मित्र इधर ग्रौर उधर बठ हैं उनको भी यह ग्रनुभव ग्राया होगा कि पुलिस को ज्यादा पावर देने से ही ग्रच्छा प्रबंध नहीं हो पाता है ग्रौर वह कुप्रवृक्ति को भी बढ़ावा दे सकती है । तो इस ग्रधिकार का गलत इस्तेमाल न हो इसकी तरफ भी ग्राप को ध्यान देना चाहिए और जो श्राप के हाथ में है एज एमिनिस्टर फार वीमेन वेलफेयर वह खास तीन समस्यायें हैं⊸–मानसिक. ग्रौर सामाजिक, इन को भी दुरुस्त करने का साथ-साथ प्रयास कीजिए तब ही इस संशोधन विधेयक का कुछ फायदा हो पायेगा ऐसा मैं मानता हं।

श्रीमती सुधा विजय जोशी (महाराष्ट्र) माननीय उपसभाध्यक्ष महोदय, मैं सप्रेशन म्राफ इम्मोरल ट्रैफिक इन वीमेन ऐं**ड** (ग्रमेंडमेंट) विल, 1986 समर्थन करती हूं। इस दुनिया में स्त्री जाति भव से पिछड़ी हुई जाति हैं। इस पिछडेपन के अनेक कारण है। आर्थिक कारण हैं, सामाजिक कारण हैं, धार्मिक कारण हैं। इस मदों की दुनियां में, जिस को पुरुष प्रधान कहा गया है, वह मर्दों की दुनियां है। सही बात है, उसे दुय्यमः

दर्जे का स्थान प्राप्त हुन्ना है। इस लिय मर्द उसे उपभोग की चीज समझते हैं ग्रौर ऐसी चीज समझते हैं जो बिकाऊ है, जो खरीदी जासकती है। कूदरत ने जो उसके ऊपर जिम्मेदारियां डाली है, उससे भी वह मर्दो से पीछे फेंकी जाती है। उसे सुरक्षा की जरूरत महसूस होती है। जिन्होंने उसकी रक्षा करनी है, वही उसे विभक्षित समाज के सामने फेंक देते हैं ग्रौर उसे देह विकय करने पर मजबूर करते हैं। ऐसे गुनाहों पर बंधन डालने के लिए 1956 में एक कानून बनाया गया था । जब उसको कार्यान्वित करने में कुछ कमियां महसूस होने लगः, तब 1978 में उसमें मशोधन लाया गया । फिर भी इस मन गहन समस्या के सत्र पहलुओं को संभालने की क्षमता उसमें नहीं है, यह प्रतीत होने लगा श्रौर इसोलिए इस कान्न की व्याप्ति बढ़ाने के लिए यह विधयक लाया गया है।

महिलाग्रो की स्वयं सेवी संस्थाग्रों श्रौर ग्रनेक सामाजिक कार्यकर्ताग्रों ने इस कानन की व्याप्ति बढ़ाने की ग्रौर उसे **ग्र**िधिक कड़ा करने की सूचना की थी। मान्यवर, ग्राजकल महिलाश्रों के जो ग्रत्याचार हो रहे हैं उन्हें ध्यान में रपते हुए मैं जरूर कहंगी कि इस संशोधन की आवश्यकता थी।

मान्यवर, इस ऐक्ट का नाम बदल दिया गया है। सप्रेशन आंफ इम्मरिल ट्रेफिक के म्रलावा इम्म्रिल ट्रेफिक (प्रिवेंशन) ए4ट नाम दिया गया है। इससे स्रातिक शरीर संबंध ग्रौर देह विकय पर सिर्फ निर्बन्धन ही नहीं लगाए गए हैं बल्कि उस पर पूरी पाबंदी लगाई गई है। ऐसे अपराध न हो, इसके लिए काफी हद तक दक्षता लागई है। मुझे तो एसा लगता है कि यह जो सजा बढ़ाई गई है, यह जो । बन्दा लग ई गई है, यह व स्तव में प्रिवेंशा हो सकता है। ऐक्ट में जहां-जक्षां "वासेन" स्रौर "गर्लस" स्राया है, वसा-वसां उत्तके वदले में "परसन्स" कहा-गा है। इसे ऐक्ट की ब्याप्ति बढ़ गई है। जो-जो अनितिक देह-विकय के शिकार हो गये हैं, फिर वह स्त्री हो या

पुरुष, उनको उसमें समाविष्ट किया गया है। यह बिल्कुल सही कदम है। ग्रतः इस को बढ़ने न देना ग्रीर उसको नष्ट करना समाज का कर्तव्य है।

श्रोमन, यह सही है कि ऐसी गंदी हरकतों के शिकार पुरुष भी होते हैं. और उपका जो प्रमाण है वह हमारे सामने है, ऐसी हरकतों को भी बढ़ने नही देना च हिये। लेकिन यह जो पैसा कमाने के लिये नारी देह का विकय किया जाता है, यह श्राम बात है। इसके लिये ज्यादा से ज्यादा संरक्षण स्त्री को मिलने की अगवश्यकता है।

श्रामन ऐक्ट में 16 साल से कम उम्म के व्यक्ति, को "चाइल्ड" या वालक कहा गया है। जिप बच्च को सैवन का पता नहीं, सैंकन क्या **च**ेज हैं इसका पता नहीं, उनके ऊपर सैक्सुअल अत्याचार करत श्रमानुष है। ऐसे गुनाहों के लिये कड़ा सजा विधेयक में दी गई है। उसके लिपे प्रिंसिपल ऐक्ट के सेक्शन 5 में संशोधन किया गया है। बालकों का उपयोग वैश्यावृत्ति के लिये करने का जो **ब्र**पराध है, उसके लिये कम से कम सजा 7 साल को की गई है। (चाइल्ड के बारे में श्रपराध ) बालक की वैश्यावृत्ति के लिये उपयोग करने वाले ग्रपराधियों के लिये कॅम से कम 7 साल की सजा, जो रिगोरस इम्प्रिजनमेंट तक की दी जा सकती है। इपमें इसको लाईफ का प्रवन्ध किया गया है,

माइनर, भ्रवयस्क जो 16 मे 18 साल की उम्म का है जिसे 18 साल पूरे नहीं हुए हैं उसके बारे में अपराध करने वाले को 7 से 14 साल की सजा हो सकतो है। वैसे ही मैन्डटेड सेक्शन 5 के अनुसार इस अपराध की सजा 3 से 7 साल तक ग्रौर 2000 रुपये जुर्माने तक की है। ग्रौर किसी की इच्छा के विरूद्ध यह ग्रपराध किया गया हो तो यष्ट्र 7 साल की सजा 14 साल तक भी बढ़ाई जा सकती है।

1956 के कानून के मुताबिक, जो सजा ज्यादा से ज्यादा दो साल ग्रौर 2000 रुपये जुर्माने तक सीमित थी श्रीर [श्रीमती सुधा विजय जोर्श]

पुनः-पुनः किये गये गुनाहों के लिये 4 साल की सजा दी जातो थी, वह सभा लाइफ इम्प्रिजनमेंट तक बढ़ा कर सरकार ने उचित कदम उठाया हैं। इस प्रकार के अपराधों के लिये कितनी भी कड़ी सजा क्यों न हो, वह कम ही है।

प्रिसिपल एक्ट के सेक्शन 13 में जो अमें डमेंट की है, उपके अनुसार ट्रेफिकिंग पुलिन आफोससँ को ज्यादा अधिकार दिये गये हैं और वे अधिकार सिर्फ किसी एक राज्य के लिये मर्यादित नहीं, बल्कि पूरे हिन्दुस्तान भर में उन अधिकारी का इस्तेमाल करके वे इन्वेस्टीगेशन कर सकते हैं। इससे गुनाहों की पूरी जांच करने में स्विधा होंगी।

जिम होटल में वैश्या व्यवसाय किया जाता है उसका लाइसेंस सस्पेंड किया जायेगा और जक्षां यह व्यवसाय, बच्चे और माइनर से करवाया जाता है, उसका लाइसेंस केंसल किया जायेगा। केंसल लाइसेंस किये जाने का प्रबन्ध इस प्रवट में है वह मैं अपने माननीय सदस्य को बताना चाहती हूं।

डा० बापूकालदाते: तीन महीने के लिये है।

श्रोमती सवा विजय जोशी ": नहीं, नहीं । इस प्रकार की ∫सजा मिलने होटल का मालिक ऐसा ग्रनैतिक धंधा करने से पहले जरुर दस**ेंबार**ंसोचेगा । पुलिस कस्टडी में सिडक्शन हो गया तो बलात्कार के लिए इंडियन पीनल कोड में जो सजा है वह सजा इन ग्रपराधियों को हो सकती है । प्रिसिपल एक्ट के सेक्शन 10 थ्रौर 12 को हटाया गया है । यह सबसे सराहनीय कदम है । मान्यवर, ये बदमाश ग्राराधी, ग्रन्छे ग्राचरण का बहाना बना कर छुट के स्राते थे । स्त्री देह के, दाल सब्जी जैसे बेचने वालों ग्रीर पाप की कमाई खाने वालों को किसी भी हालत में, किसी भी ∤बहाने, छोड़ा न जाये । ऐसे पापी को∫सजा मिलनी ही चाहिए । इसलिए सेक्शन 10 श्रौर 12 हटाये गये हैं। यह भी वड़ा अच्छा काम हुआ।

ं सेक्शन 15 के अनुसार तताशी करके जिन व्यक्तियों को वेश्यागृह से लाया (Amdt.) Bill, 1986
गया है उन सबकी वैद्यकीय (डाफ्टरी)
जांच ग्रनिवार्य करने का प्रबन्ध विधेयक
में है इसमे सैक्सुग्रल एक्सप्लाएटेशन के
विविध तरीकों की जानकारी हो सकती
है । गुनाहों की भयानकता नजर ग्रायेगी
ग्रौर ग्रपराधियों को उचित दण्ड देने में
मदद होगी ।

Women and Girls

मान्यवर, हर पुलिस थाने में नहीं, लेकिन किसी-किसी पुलिस थाने के बारे में हम सूनते हैं, पढ़ते हैं कि <mark>थाने पर</mark> लायी गयी महिला पर अत्याचार हम्रा। किस्मन की मारी बेचारी महिला जिसको जबदस्त वैश्या बनाया गया, वह फिर से पुलिस थाने पर वासना की शिकार न हो. इमके बारे में दक्ष रहना बड़ा जरुरी है। इसलिए इस सशोधन के ग्रनसार, महिला पुलिस से ही ऐसी महिलाओं की पूछताछ होगी ग्रौर महिला पुलिस ग्रधिकारी उप-लब्ध न हो तो मान्यता प्राप्त सामाजिक संस्था की महिला समाज सेविका के समक्ष ही उसकी पूछताछ होगी । मेरी दृष्टि से यह बड़ा महत्वपूर्ण संशोधन है । एसी महिलाओं की तरफ देखनाभी जरूरी है और उन्हें संरक्षण भी स्रावश्यक है । ऐसे स्रपराधों को शीघ्र निपटाने के लिए जरुरत पड़े तो स्पेशल कोर्टस की स्थापना करने की क्षमता केन्द्र मरकार को दी गयी है, जिनको राज्यांत-गत (इन्टर स्टेट) गुनाहों को सूलझाने की क्षमता प्राप्त है । इससे शीध न्याय मिलने में सुविधा होगी । इस प्रकार सरकारने, जो मनुष्य है ग्रौर खासकर नारी जाति पर<sup>भु</sup>ग्रत्याचार करने वाले अपराधियों को कड़ी से कड़ी सजा देने के लिए ठोस कदम उठाये हैं इस के लिए मैं मंत्री महोदया का ग्रभिनन्दन करती हं ।

मान्यवर, इसके साथ-साथ मैं यह कहना चाहती हूं कि यदि हम चाहते हैं कि वैष्या व्यवसाय का निर्मूलन हो तो इन वदनसीब श्रौरतों का पुनर्वसन करने की जरुरत है । उनको इस व्यवसाय से निकाल कर कुछ चरितार्थ का साधन सरकार जरुर दे जिमसे कि वे श्रपना पेट पाल सकें, समाज में सर ऊंचा करके रह सकें । उनके लिए, जिले-जिले में बसती गृह बांध कर उनके निवास की सुविधा

उपलब्ध करायें । वहां पर उन्हें व्यवसाय की जिक्षा देकर उद्योग दें। और उन्हें इन्सान जैसे जीने का मौका दें। इस कार्य 3.00 P. M. में केन्द्रीय सरकार राज्य सर-कारों को भी शामिल कर सकती है और उसके साथ-साथ सेवा भावी संस्थाम्रों की मदद ले सकती है। इस संशोधन में करेक्शनल टीटमेंट एंड रिहेबिलिटेशन ग्राफ दि विक्टम्म का उल्लेख है । सिर्फ उसका उल्लेख है, उसकी पूरी स्कीम का जिक नहीं है । मुझे श्राशा है कि इसके बारे में सरकार सोचेगी ग्रौर पूरी स्कीम जनाएगी । इन शब्दों के साथ मैं इस विधेयक का समर्थन करती हं।

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I would like to, first of all, congratulate the hon. Minister and welcome the Bill which has been brought forward for our consideration today. At the same time, there seems to be a suppression of discussion on this Bill. This is a fairly important Bill which is being passed for the benefit of women, and they are few enough as it is. There seems to be an unseemly haste in getting this Bill passed. It would have been nice if this Bill had been open to public debate and we had a little more time for consultations and discussions with voluntary organisations who have been actively participating in the prevention of such activities and with those who are working in other fields. While the scope of the Bill has been considerably widened to include the other sex also rather to remove the sex bias in the case of prostitution as such, the Bill has a lot of porosity.

Now, Sir, there is a need to analyse why prostitution has come What are the main factors still prevailing and what are we going to do about it? Why is it that when a woman is arrested under the present Act, she is liable for punishment and There has to be a client? direct action plan. There should be a provision so that the client is also the purview of this brought within can be prosecuted Bill so that he

directly. This should be made a nonbailable offence. There should be a stigma attached to the person con-There should be a stigma cerned. attached to the client also because he is the vital conduit between the profession and the society. Of course the society actively condemns the act of prostitution. But what is being portrayed in actual fact is...

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): Hon. Minister should listen to the speech of the hon. Member.

SHRIMATI RENUKA CHOW-DHURY: There is a martyr-air given to the act of prostitution. What are we doing about it? Women who have been procured unlawfully for the act, women who have not been rehabilitated effectively after the act, are constantly going back to it; what I would call relapse. This is because the system fails to hold them, and they go back to the act of indulging in prostitution. Why do they do so? It is because it is the only means to an end, namely, sustaining themselves. They live below the poverty line and it is the only means which they know of.

Sir the Bill also fails to acknowledge and do something about children of these unfortunate women. What happens to the children of these women who are born into the profession? In the name of some misguided sense of motherhood they are kept with the women and they have known no other life. What is being done to educate these children to alienate them from their surroundings, without depriving them of their mother's love? How are we going to accommodate these children in the present social structure because it is dynastic? Prostitution is dynastic. They inherit more often than not. There is a social stigma attached to women who have raped. But rape is by force. More often than not, women is an unwilling partner. After they become victims of rape, where are the rehabilitation centres for these hapless wo[Shrimati Renuka Chowdhury]

men who lived below the poverty Where do they go? They are kept in a women's home, they are put in a rescue home, under the Department of Women and Child Welfare. they are made to live with where hardened professional prostitutes. The women does not have a shred of hope. It is important that every remand home and every rehabilitation centre has a psychological rehabilitation centre. We must give psychological help so that they can recover their self-esteem, they can compete on equal level in society tomorrow. Also, Sir, it is important to educate our people, and the literate people are the clients of prostitutes. is important to educate the people as to what the by product of prostitution is and how a woman's status is needed to be improved in all walks of life. Today a woman cannot go to a cinema hall with her husband without a man at the back putting on his feet on to her seat. There is a stigma if the woman rises in the theatre in protest because then she will be blamed for it and not the man. The husband also forces her to accommodate the man at the back to put his feet on to her seat. She has to undergo not only physical degeneration but moral degeneration also. She has to sit in while the whole utter humiliation, world looks on. It is like eve teasing which is a contributing force towards the degeneration of the status of women which is resulting in acts like this. You have to tighten up eve teasing also. Then, Sir. there are obscene cinema posters, utilising the woman's body in nude or semi-nude poses for the commodities which do not require to be sold. There has to be a framework in which women are required to operate and it is necessary that all these aspects are taken into consideration before the Bill is made to prevent prostitution. Everybody sees prostitution, merely as a 'physical act between two bodies'. That is not the answer to it. There is a lot of mental intercourse. There is a lot of interchange of ideas which goes on. There

is an interchange of force which goes on in our society, who constantly contribute towards the income of our prostitution. So, Sir, it is important that we have cells which will operate State-wise, inter-State wise. Centre-State control boards with compeople, both medical well as psychiatrists. Now there is a stigma on psychiatrists. There is a social taboo. These women who have been damned by society, they need the aid they need help and these have to rehabilitate organisations them both physically as well as mentally. Then there are the religious connotations. It is with a matter of pride that they are still abundant in our society. The very act of sacrificing the child in the name of God, the very act of sacrificing a young child or a pre-puberty child on the altar of God, there is need to ban all these superstitions which are going ruin this country. As my hon. colleague Member said, curing of venereal disease with a physical liaison with prepuberty person with a child cure them, this is an absolute fiction. This is the practice which has brought about crime in child rape. Can there be anything more degenerating? Also the victims, the people who have done rape, who are the offenders, has there been any facility provided for them for psychological rehabilitation cause rape is again a psychological disturbance? It has to be recognised for the disease it is and we have to treat it on those grounds, not merely as a social ostracisation of these people because they will only revert and go back to commit the crime. (Time bell rings). Sir, this is a very important Bill. This reflects people's ...

Women and Girls

(Amdt.) Bill, 1986

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Why do you waste your time? You go on.

SHRIMATI RENUKA CHOW-DHURY: The trials of women victims of these crimes should be done in camera. Women are shy to come out, even to speak to women they are shy. They are ashamed to say anything.

Sometimes they are victims of the circumstances. And they do not want publicity for such things. There must be active rehabilitation centres, which are feasible, which will give them an income source, which will give them a new identity, which should be able to provide that background which they can claim as authentic they leave these homes to go into society. There should also be volunand forces which tary organisations will follow up the rehabilitation of these women in society. Time and again, on public platforms public figures have given platitudes about what they are doing for the rehabilitation of women-especially those in prostitution. It is a fashion to talk about uplifting prostitutes. But how people many actively will do is what something? That important today. Will the peosociety take a ple inour woman from the home and even use her as domestic help in their homes without casting aspersions on her or perhaps on their own husband and son in the house? Unless women come out and fight for themselves, unless men come out to support the cause of women, unless men bring forward the need to change the status of women in this country—and that means every status, that means even to the extent of amending the Hindu Succession Act whereby by mere birth we will inherit the property of our parents-unless we are able to do that and we know that we have financially every right to survive and we do not have to be thrown out of the house and we are not guilty of not being married, we are not guilty of not being educated and we are not guilty of being a burden on the society and that it is not a man's birth right to procure a woman and use her body as a commodity—and as a perishable commodity-not even that status is given to the women in prostitutionnothing is going to help. So I urge the Minister, before this Bill is passed right through, to give it more breathing time, to get more feedback from get a little public organisations, to more data from the women voluntary

organisation. What is more important is to include the male cell, as AIDS is being propagated by means, not the women. It is being propagated by the act of homosexuality. Acquired Immunity Deficiency Syndrome is now being flouted and it has become a hetrosexual disease because of inadequate medical knowledge about the subject, inadequate medical knowledge and exposure, because of not checks. We also have to consider what we are going to do about prostitution as a whole. Have we been able to wipe it out? Is it a necessary social evil? If it is a necessary social evil, how are we going to channelise it. Are we licensing the brothel houses for medical care for and providing women who are practising prostitution? Have we taken any women who are beyond the curable age and have we taken any women disease. into custody and treated them? Are they being kept, fed and clothed. All that has to be included as a part of the Bill, otherwise the Bill fails in essence in what it is being propagated for.

With these words, I conclude.

SHRI DHARANIDHAR BASU-MATARI (Assam): Sir, this is a most unfortunate subject. I took very keen interest in it and worked on that. I know what is what.

This evil is not in existence in Assam. I must inform the House that Assam is free from the evil of prostitution. There are no women who sell themselves for their livelihood in brothels. When I told this thing to our Prime Minister, late Shrimati Indira Gandhi, she wanted me to see the problem in my capacity as a Chairman of some Committee. Then I found thousands and thousands of them in one quarter or one building in Bombay, in Calcutta and other cities. When I told this to Indiraji, a Commission—oneappointed n.an commission under a lady doctor and she got all the data. It is not only poverty, as Mrs. Chowdhury was saying, but it is the businessmen who run their business on them. So, this should be stopped. This is too deli[Shri Dharanidhar Basumatari]

cate a question to be discussed. I do not want to discuss all this. Rather it is unfortunate.

At the same time, I tell you, Mr. Chairperson, unless there is provision for rehabilitation, it is not possible to check this evil just by passing There must be a rehabilitation .a law. source. Unless they are rehabilitated, their livelihow can they maintain hood? Still they are below the poverty line, and they cannot maintain themselves by other means. They do not have means. It is found in the report that highly educated are also going in for prostitution. They are in Bombay, also in Calcutta. It is because of poverfy. So, I must request the lady Minister to see that they are rehabilitated. Unless they are rehabilitated, you cannot take these people away from the places where they are indulging in prostitution.

I don't have to say more. It is a very delicate question for us to discuss about this. It is easier for women just to discuss. It is not sexual only. Because of poverty reasons they take to that profession, heinous profession, the most inhuman profession. So, it should be stopped. Provisions are there in the Act.

My friend was mentioning that if some hotel would be found to be guilty of providing prostitutes, for six or seven months it would be closed. This is an easy process. He has nicely said that after six months they would some back and start the same practice.

At the same time, I want to mention one thing. I have the privilege of having toured all over the world except China. I think, I found everywhere that prostitution is practised privately. But it is not so nasty unlike ours. Therefore, it must be stopped. I do not know by what action, in what way. But it must be stopped by rehabilitation, not only by shouting, by speaking but by giving shelter to those people who are actually practising that. Everybody is a father,

everybody is a brother. So, no daughter, no sister, no woman should be allowed to take the prostitution. They are found to be in very, very dilapidated conditions, in poverty. I would request the Minister to see that these people should be rehabilitated.

I also request you to look into the report of the committee which Mrs. Gandhi had appointed.

AN HON. MEMBER: What have they recommended?

SHRI DHARANIDHAR BASU-MATARI; You find out.

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, of course, I support this Bill. That is not what is open to debate at all.

Earlier, in the morning when the hon. Minister of State asked me whether I was going to participate in this discussion, I said, "Yes." She quipped, "Being an immoral person it was only right that you should participate." I cannot agree more. I think just now my close friend, Dr. Bapu Kaldate....

SHRIMATI MARGARET ALVA: I only mentioned that it was most appropriate that we should participate. I did not say, "You."

SHRI JASWANT SINGH: Dr. Bapu Kaldate said, "It is only right for an immoral person like you to participate in this discussion."

There was a very fine intervention by my charming colleague, Mrs. Renuka Chowdhury. But I take objection to a reference she made to an already existing Bill. To that very Bill I had earlier taken objection, and the hon. Minister of State, then not a Minister, had then stood up in support of what I had said. So, I would start by suggesting that the name of that and this Bill be suitably changed.

I think it is an insult that on our Statute we have a Bill called "Eve Teasing Bill". At the time of its introduction I had asked how could we possibly have a Bill on the Statute Book.

which calls itself "Eve Teasing Bill"? It reflects on our inability to coin a suitable name for this Bill. Therefore, I would start by suggesting, through you, to the hon. Minister of State to please change the name of this Bill. Of course, that is not entirely relevant to what we are discussing this afternoon, but I could not help referring to it because Mrs. Renuka Chowdhury referred to it.

I am still in some difficulty about the terms that you have used to deseribe this Bill. You are just continuing with the words that we have in existence in our earlier Bills. instance, you have used words like "sexual exploitation" or "immoral". Of course, there is a certain amount of explanation given about the meaning of these words. If we say what is moral or immoral, we understand it on the basis of existing morality and ethical standards, which are subject to history, to geography and to times. Therefore, it is not in absolute term. When you talk of immoyou are leaving a certain rality. amount of vagueness. When you say what is immoral, we understand it only in the context in which you are using it. But I must point out that it is because of laziness on your part that you are continuing with these words. Similarly, I do think the word "sexual exploitation" leads to many interpretations and there is no attempt made here to define it as well as you could.

SHRIMATI MARGARET ALVA: If you have a better interpretation, why don't you suggest?

SHRI JASWANT SINGH: I leave it to you to consider and coin better terms.

Now, I come to the term "obscenity". I think we need to be clear in our minds as to what is really obscene and what is not obscene. Some of the violence we perpetuate on one another in public and political life, I think, is much more obscene than

many things which are called obscene merely because they are sexual. So, we have to shed aside all this moral hypocrisy on the subject and approach it differently. Mind you that is not with a view to finding fault with you. I am only exchanging thoughts with you. That is why I say when you talk of the words like "immoral", "sexual exploitation", you are using words which are current and have been used for the past 30-30-50 years and on account of some laziness of mind you are not finding new words. Therefore, I suggest that you find a new word or a new title for the Act. Because I have not had the time to go into details of it, I am trying to put across to our very bright and very dedicated Minister that if this Bill is going to become an Act, please think about what I have said.

It is not with a view to sound a note of discord, but I do think there is a fault in this enactment because there is no mention of the male prostitution in it.

SHRIMATI MARGARET ALVA: That is the main change we have brought about. That is there.

SHRI JAGESH DESAI: It is there. I think you have not read it properly.

SHRI JASWANT SINGH: Of course. I have not gone through it fully, but the point is that there is existing within our society-and we all know about it-that there is an exploitation of male, particularly male children. and that is an aspect which deserves some thought. Sir, I am not opposing this because this is being brought by the Treasury Benches. Even in the unlikely event of the Opposition being in power at this precise moment, I would have opposed and I would have said the same thing. The role of the State in social legislation of this kind is actually very limited The State must not arrogate to itself the role of a reformist. The State is not a reformist. I am not finding fault with the hon. Minister for right whatever was wrong with the

[Shri Jaswant Singh]

existing provisions of law. But I think if we do not recognise that the role of the State in social legislation and social reform is inherently limited, any Government irrespective of its poltical colouring, any Government that arrogates to itself and its presupposition that they are going to refrom the society will make very great errors and we are suffering. In fact, India is suffering because of this illusion (Times bell rings) that politics can be employed as an instrument of social change. However, your bell has come at a very timely moment and I have just two more thoughts to express. The limitation of law, there is a fine cliche, almost a cliche that good Governments don't need good laws and with bad Governments even good laws are not good enough. Now, I will leave it at that, otherwise it will become contentious, because the Bill is not contentious. But the limitations of law, please look into it.

My esteemed colleague told me that when I support this Bill, I must read out a part of Sanskrit sloka which suggests- "मात्वत् परदारेषु"... Very simply put it means look at all women as mother. Very simply put, but it is very difficult thing to achieve. I certainly have not been able to achieve it. It suggests that look at anybody that is not your wife as a mother. I cannot do it frankly. But I think it is a worth endeavouring for and I support this Bill. Thank you.

श्री नतीः श्रीमा देवीसिंह पाटील महाराष्ट्र) : उपसभाध्यक्ष महोदय, समाज मुधार की दृष्टि से जो पहले बिल था उसको और भी ज्यादा कड़ा बनाने के हिसाब से जो यह बिल लाया गया है यह बहुत ही स्वागत योग्य है । मैं मिनिस्टर साहिता का प्रभितन्दन करती हूं इस बात के लिए कि बहुत अरसे के बाद एक अच्छा अमेंडमेट इस बिल में लाया गया है । यहां कुछ सुझाव ऐसे आए कि इसे जोइन्ट सेलेक्ट कमेटी के पास भेजा जाना चाहिए 'प्रीर बाहर करा प्रतिक्रियाएं हैं

वह देखना चाहिए लेकिन ग्रगर इसके श्राब्जेक्टस एंड रीजन्स को देख तो उसमें कहा गया है कि वालंटरी भ्रार्गनाइजेशन्स, महिलाओं की संस्थाओं और जो इस क्षत में काम करने वाले व्यक्ति है उनके पास से जो सुझाव ग्राए उन्ही को सा**मने** रखते हए यह बिल लाया गया है । जो प्रासंस जोइन्ट मेलेक्ट कमेटी बनने के बाद होती है वह पहले हो चुकी है ग्रौर लोगों की प्रतिक्रिया ग्रौर मुझावों को सामने रख कर बिल लाया गया है। इसलिए में समझती हूं कि इसे जोइन्ट सेलेक्ट कमेटी के पास भेजने की कोई जरूरत नहीं है। यहाँ और भी बहुत सी बातें कहीं गयों। ग्रौर यह बात सही है कि सपाज नधार के जो बिल होते हैं वे सिर्फ कानन बनाने से ही यणस्वी नहीं होते । एक मानसिक वृत्ति होती है जिस को बदलने की ब्रावण्यकरा पर जोर दिया जाना म्रावाध्यक होता है । यदि हम चाहते हैं कि ऐसे बिल कामयाब हों तो हम को यह करना चाहिए।

(Amdt.) Bill, 1986

🏋 अहां तक महिलाओं का सवाल है. महिलायें परंपरा से ग्रीर केवल इतिहास में ही नहीं, वैदिक काल से महिलाग्रों को इस दष्टि से देखा गया कि वे एक ऐसी चीज हैं जिन का दमन किया जा सकता है । हमारे वैदिक धर्म में यह सारी ब'तें नहीं हैं। जिस दैन और ब्रद्धैत की बात हमारे डा० बागु कालवाते जी ने वहीं ग्रपने भाषण में, तो मैं उन से कहना चाहती हूं कि जब दैंत भीर भद्वैत पर वाद हुन्ना था मंडन मिश्र ग्रीर लंकराचार्य जी के नीच तो उस समय मंडन मिश्र की पत्नी को जज बनाया गया था कि वे बतायेंगी कि कौन मही है ग्रीर कौन गलत है। तो यह हमारी मान्यतायें रही हैं जिन में स्वी को इतना ऊंचा स्थान दिया गया: श्रभी भी हम देखते हैं कि जो लोग शगवान का नाम लेते हैं सुबह सुबह, वे कहते हैं राधा कृष्ण, राधा कृष्ण या सीताराम सीताराम । तो राम के पहले व सीता का नाम लेते हैं, कृष्ण के पहले वे राधा का नाम लेते हैं । यह मान्यतायें हमारे समाज में हैं। मगर बहुत सी बाते ऐसी हैं कि जिन में स्धार लाना बहत जरूनी

है अह बात भी हम भल नहीं सकते। जब शीता जी बनवास के बाद लंका से वापर स्रायीं तो उन की स्रीन परीक्षा के बाद ही उन कंग राम जी ने वापस लिया था । लेकिन जब एक धोबी की बीबी शाम को देर से घर ग्रायी, वह कपड़े धोने नदी पर गयी थी, देर से लौटी तो धोबी ने कहा कि इतनी देर से क्यों घर वापस त्राधी हो । क्या उम ने सब को राम समझ लिया है कि जिस ने दूसरे के धर में रही हुई सीतः को, श्रपनी पत्नी को, वापस ले लिया । यह बात जब राम के सामने भ्रायी तो उन्होंने सीता का न्याग कर दिया । तो यह बात भी हमारे सामने है कि सीता नैसी धर्मपत्नी का, ऐसी पविव ग्रौर निर्मल पत्नी का त्याग करने की मसीबत भी राम जी के पास स्ना गयी । तो महिलाओं को कहां कहां हम ऊंचा उठाते है ग्रौर उन को कैसा स्थान समाज में देते हैं, लेकिन ग्राज कल के जमाने में कुछ बात हो रही है । मैं इन सारी बातों को कहं इसके लिये तो समय नहीं है, लेकिन स्टेटस ग्राफ वीमेन के वारे में चर्चायें चल रही हैं और युएन स्रो में भी २क सेल है स्टेटस ग्राफ वीमेन के लिये, उसके लिये कांफरेंसेज हो रही हैं 1975 का वर्ष महिलाग्रों को वराबरी का स्टेटस देने के लिये ही मनाया गया था, तो यह सारी बातें हो रही हैं,लेकिन श्राज तक मितलाग्रों को बराबरी का दर्जा नहीं मिला है । इसमें बहत मी चीजें <del>द</del>ैं ग्रौर सब से बड़ी खोज है हमारी मानसिक विचि । जब तक उस में कोई सुधार नहीं अःता है तबनक महिलास्रों को बराबरी का दर्ज मिलना मिक्किल है श्रौर यह बात किसी कानून से नहीं हो सकती । इस के लिये तो हम को ग्रपन दिष्टिकोण को बदलना होगा ग्रौर हमारे कहने कः मतलव है पुरुषों को ग्रपने दिन्टिकोण को वदलना होगा और इसके लिये इस के साथ ही महिलास्रों को स्रपने **अधिकार को** जताना होगा, म¦गनः होगा, उन को उस के लियेलड़ना होगा ग्रौर उन का साथ सरकार को देना होगा भ्रौर सरकार कर रही है, ऐसे सारे कानुन ला कर ग्रौर इसलिये मैं मंत्री महोदया का ग्रभिनन्दन करती हं।

जहां तक इस बिल के जो ग्रलग ग्रलग सेक्शन्स हैं, हिस्से हैं उन के लिये मैं श्रपने ग्रनुभव से कुछ बात कहना चाहती हं। मुझे माल्म है कि कुछ काम हुआ है लेकिन मैं ने जो ग्रनुभव किया है सोशल वेलफेयर के मिनिस्टर के नाते वह मैं कहना चाहती हूं कि पुलिस डिपार्टमेंट पर भरोसा कर के हम को इस के सारे इंप्लीमेंटेशन को छोड़ नहीं देना चाहिए। यह ग्रभी छोड़ा गया है। उसके साथ ही साथ वालेंटरी स्रार्गनाइजेशंस जो खासकर महिलाओं की हों या दूसरी हों--उसमें कोई फर्क नहीं पडता कि महिलाओं की हों, पुरुषों की न हों,---उन का सहयोग लेना ग्रावश्यक है । इसलिए कि ग्राखिर पुलिस भी पुरुष हैं और ऐसी महिलाओं का जब सवाल स्नाता है जिनके ऊपर ग्र-याचार हो रहे हैं, जिनको ऐक्सप्लायट किया जा रहा है, उनकी तरफ देखन की वित्त पुलिस की भी वही होती है जो कि क्लाइंट की होती है। इसमें पुलिस ऊपर उठी हुई नही है। इसलिए या तो ऐसी पुलिस फोर्स बनाई जाए जिसके जिम्मे हम यह काम सौपें क्योंकि पुलिस को ग्राम तौर पर सारे काम दिये जाते हैं, कहीं पर मोर्चा हो तो पूलिस बुलाई जाती है, कहीं स्टाइक हो तो पुलिस बुलाई जाती है, कही पर मर्डर हो या डकैती हो तो भी पुलिस ही उसका इंबैस्टिगेशन करती है । सारे मामलों की तलाश पुलिस करती है। तो ऐसा कानून बनाने के लिए सोशल रिफार्म्स की दृष्टि होनी चाहिए जिसमें मानुषिक वृत्ति होनी चाहिए । उनका श्रलग सैल चाहिए, जिनका ग्रोरियेंटेशन होना चाहिए कि इस समस्या को इस तरह से टेकिल करना है।

श्रीमन, इसमे जो दूसरा श्रमेंडमेट लाया गया है कि यह महिला श्रफसर न हो तो महिला सोशल वर्कर को लिया जाए । इसके लिए मेरा मुझाव है कि महिला श्रफसर के स्थान पर महिला सोशल वर्कर एक न रहने हुए कम से कम दो श्राप रखें । महिला सोशल वर्कर कौन हो, इसकी लिस्ट श्राप बना लीजिए क्योंकि पुलिस जो इंवेस्टिगेशन करती है वह किसी को सोशल वर्कर श्रपाइंट कर दे, किसी को भी कहीं से उठाकर है

श्रीमति प्रतिभा देवीसिह पाटीली तो वह बोल देंगे कि इस श्रौरत के सामने कहा । यह भुझे मालूम है । इसलिए मैं श्रापसे कह रही हूं कि सोशल वर्कर कौन हो, उनकी लिस्ट पुलिस के पास हो । वह मायता प्रत्य सोशल आर्गनाइजेशन की सोशल टकंर हो ग्रीर एक के बजाए दो हों जिनके सामने इंटेस्टिगेशन हो या इटरोगेशन किया अग्ए ।

श्राखिर में मैं श्रापसे कहंगो कि जो सबसे ज्यादा महत्वपूर्ण बात मैं समझ रही हूं वह ग्राधिक बात है जिसको सारी बातें होती This is not a Bill for prevention of prostitution. This is for prevention of commercial exploitation of women. इसलिए इस बिल में श्राप यह ध्यान रखें कि जो ऐसी भौरतें होती है उनके लिए रैस्क्यू होम बनाते हैं, वहां जाकर जब उनको रहने की मुद्दत खत्म हो जाती है, 1, 2 या तीन साल वह रहेगी उसके बाद फिर उसको वहीं ले जाया जाता है, वह लोग उसके पीछे रहते हैं कि जब भो यहां से निकलेगी फिर उसको वहीं वापस ले जाते हैं। जो इसका बंदोबस्त होना जरूरो है। यह तभी होगा जब हम उनको काम देंगे भौर उनको रिहैबिलिटेट कर सकेंगे। इसके लिए मेरा सुझाव है कि हमारे शासन के पास ऐसी बहत सा योजनाएं हैं, सोशल वैल्फेयर डिपार्टगेट के पास जो र्स्कामें हैं जो वे स्लम कालोनीज में चलाते हैं, जैसे न्यृद्शिनल फड प्रोग्राम है, दूध बच्चों को देते है, बैंड देते हैं, बहुत सी चाज देते हैं, तो यह काम किसो प्राइवेट बेकरो को स्राप देते हैं। तो हम ऐसी ग्रीरतों की श्रान श्रार्गनाइजेशन बनाएं जो वेकरी बनाएं। श्रगर उनको ट्रेनिंग द। जाए तो वे इस काम को कर सकती हैं ग्रीर उनको सरकार को खरोदना चाहिए क्षाकि उनके लिए मार्केट हो । इस तरह के प्रोग्राम उनके लिए तैयार किए जा सकते है। ट्रायबल प्लान के अन्दर भी जो युनं फार्म बनाने का काम है वह भी इन ग्रारतों के संगठनों को दिय। जा सकता है ग्रौर सरकार यह गारन्टो दे कि सभी युनिफार्म महिलाक्यों के श्रामनाइजेशन से खरीदी जाएं। जैसे

महिलाएं वहां से निकलें उनकी भौर उनको रिहैबिलिटेट किया जाए यह काम दिया जाए ताकि उनकी रोजी रोटी का प्रबंध हो सके मौर दोबारा उनको वहां जाने का इच्छा न हो। ये बहत सारी चीजें हैं जो उनको ऐक्स-प्यायटेशन से बचा सकती हैं। यह जो कामर्शल प्वाइंट श्राफ व्यू है जिससे उनको ऐक्सप्लायट किया जाता है, उसका कोई चारा नहीं रहता है। ऐसी जो महिलाएं होंगी उनके लिए यह काम जरूरी होगा। इसमें वीमेन्स मौर गर्ल्स पर्सन कर जगह Males are also brought under Bill and this is also a welcome feature. So I again congratulate the Minister on the measure she has brought.

Women and Girls

(Amdt.) Bill. 1986

श्री धर्मचन्द प्रशान्त (जम्मू ग्रीर काश्मीर): उपसभाध्यक्ष महोदय, स्त्री तथा लड़की अनैतिक व्यापार दमन (संशोधन) विधेयक, 1986 ग्राज इस सदन के सामने है। इस संशोधन से जो अनैतिक व्यापार हमारे देश में इस समय है उसका दमन करने का प्रावधान है। पहले भा कानन पास हो चुका है। उसमे कुछ वृटिणां थीं जिसके संशोधन के लिए यह बिल लाया गया है। जो कानून होते हैं उसमें कुछ ন কুন্ত ल्प होल्स रह जातं जिससे फायदा उठाकर इस किस्म का व्यापार चलता है। पहले कानून में नर्तिकयों भ्रार गाने वालियों को छट दी गयी थी और उन्होंने इस गाना और न्त्य के बहाने इस प्रकार का व्यापार चलाया। मै यह कहना च।हतः हूं कि यह जो कानून है इसमें क्या मंत्री महोदया ने **अच्छ**े तरह से गौर कर लिया है कि इसमें अब कोई लूप होल नहीं रह गया है ताकि यह व्यापार ग्रागेन चल सके?

यह जो वेश्यावृत्ति है यह हमारे देश के लिए नया नहीं है। बहुत प्रचान संस्कृत के नाटकों में इसका जिन्न मिलता है। मुच्छनाटक संस्तृत में एक नाटक है। इसकी जो नाथिका है, हिरोइन है, बसन्त सेना वैश्या है। इस् प्रकार हमे उपनिषद् में एक जगह जिक्र मिलतः है कि जवाली। नाम की एक स्त्री है। उसका लड़क। विद्या पीठ के लिए गुरु के पास जाता है।

गुरु पूछता है कि तुम्हारा गोल क्या है। वह कहने लगा कि मैं मां से पछ आता हं। वह माता के पास श्राया तो माता ने कहा बेटे, में नहीं जानती कि तुम्हारा पिता कौन है। मैं तो घर-घर काम करती हं। पता नहीं तुम किस से हो। वह गुरु के पास गया और उस लड़के ने वैसा ही गरू को बता दिया कि मेरो माता ने कहा कि तुम्हारा गोव पता नहीं मेरा गोल जवाली है। गुरु को यह बात ग्रन्छ। लगी ग्रीर उसने कहा यह सत्य बोल रहा है इसलिए गरु ने उसका नाम सत्यकाम रख दिया । उस वक्त भी वेश्यावति थी लेकिन उसकी परिधि थी. वह नियन्त्रित थी। परन्तु उसके बाद जिस प्रकार समाज फैलता गया यह नियन्त्रण हटता गया और वेश्यावृत्ति बढ्तो गयी !

वेश्यावृत्ति की समस्या हमारे दिल्लो नगर की ही नहीं है, सारे देश की समस्या है। उस के लिए जो कानन बने वह ऐसा बनना चाहिए जिससे किसो स्त्रो को मजबूर होकर यह काम न करना पड़े। जैसा हमारे और माननीय सदस्यों ने कहा कि एक सबसे बड़ा कारण इसका ब्रार्थिक भी है। अभी चार दिन की बात है, मझे बताया गया कि एक स्वी बस ग्रहडा, जो दिल्ली का है, इसके पास श्राकर खड़ी हो गया ग्रौर किसी से कहने लगी कि मझे पांच सौ रुपये की जरूरत है ग्रौर मझे इसी वक्त चाहिए। मझ से जो काम च हो करा लो। यह पांच दिन को बात है। यहो होता है। हमारी जो श्राधिक स्थिति है यही सबसे बड़ा कारण है। नारी-निकेतन बनाये गये। जो पिछला कानन था उसमें इस चवले से या कोठे से निकाल कर स्त्री को नारी निकेतन में रख दिया जाता है लेकिन नारी निकेतन में भी भ्रष्टाचार है। वह सफल नहीं हो सका। इसलिए सबसे जो काम अवश्यक है वह यह है कि उन स्तियों को जो इस धंधे में फंसं। हैं उनके लिए, उनके जीवन के निर्वाह के लिए, कोई अधिक सह।यता दी जाए त कि फिर वे इस जाल में न फंस सकें भौर फंसाने वाले कौन हैं? फंसाने वाले वे हैं जिनको हम ग्रंग्रेजी में पिम्पस, दलाल कहते हैं, 958 RS-4

वे मर्द हैं। "यत्न नारयोः पजयन्ते तन रमन्ते देवताः।" वे लोग माकर इसको खींच कर उन चक्लो में ले जाते हैं. कोठों में ले जाते हैं। साहिर लिधयानवी ने कहा है, ग्राँरतों ने मर्दों को जन्म दिया ग्रीर मर्दों ने उसे बाजार दिया। इसलिए मैं यह कहना चाहता हूं कि पिम्प्स के लिए इस कानून में कोई व्यवस्था नही है। वे रिव्नयों को बाहर से लाकर किसी के हवाले कर देते हैं ग्रीर भाग जाते है ग्रीर ये स्वियां ग्राहकों के हाथों में चला जाती है। इसलिए श्रापको इन पिम्प्स को पकडना चाहिए ग्रीर इनको ज्यादा से ज्यादा सजा दी जानी चाहिए ताकि वे इन स्तियों की बाहर न ला सकें, कोठों में नहीं रख सकें।

दूसरी बात इस समस्या के अधिक पहलू भी है। इस पर ज्यादा ध्यान देने की जरूरत है ताकि स्तियों को जो इस धंधे में फंसी हई हैं, जीवन-निर्वाह के लिए कोई साधन मिल सके और उनको दुबारा इस धनधे में न म्राना पड़े। बम्बई में इस संबंध में कुछ स्तियो का इन्टरव्य हम्रा है। इन स्तियों ने जो इस धन्धे में फर्सी हुई हैं उन्होंने सबसे पहले यहा। कहा कि वे इस धनधे में गर्रवी के कारण ब्राई है। दूसरी बात उन्होने यह बताई कि उनको बर्गलाकर लाया गया है। सिर्फ गरीबी ही इसका कारण नहीं है, जो स्तियां डाइवोर्स्ड होती हैं, समाज में परित्यक्ता होती हैं, वे भी इस धन्धे में ग्रा जाती है। इसलिए जब तक इन चीजो पर अच्छी तरह से ध्यान नही दिया जाएगा, मैं समझता हं कि श्राप जो भी कानन बनाएंगे, उससे सफलता मिलने वाली नहीं है। सबसे पहले श्राप इन स्त्रियों को जो इस लगी हुई हैं, अधिक दृष्टि से सम्पन्न बनाइये, उनको जंबन-निर्वाह के लिए कोई ग्रन्थ साधन दीजिये।

SHRİMATI ELA RAMESH BHATT (Nominated): Mr. Vice-Chairman, Sir, I support this Bill and I congratulate the honourable Minister for bringing forward this Bill with all its amendments. Because of the very short notice that we were given, I had a very quick look at the changes which are [Shrimati Ela Ramesh Bhatt]

being proposed in the Act relating to immoral traffic in women. Most of the changes being proposed are welcome. Sir, it was indeed necessary to widen the scope of the Bill to include both men and women and also to create safeguards for children and minors.

Sir as we all are aware, trafficking in children and child pornography are suddenly becoming a big business. This reflects the moral degradation which is taking place the world over. This tendency now to use children and minors needs to be dealt with very firmly. In connection with this Bill, I want to make a few points 'o emphasise the need to look at such motters in an integrated manner. It is important for us, for example, also to see that the media do not create an environment which encourages immoral trafficking. At the momen', 1 am afraid the media do it. As we all know, even the so-called family magazines and also the national dailies do not hesitate to indulge in pornographic exposures. They issue advertisements publishing stills showing sex acts, etc., and on the matter of children, I remember a big ad on the cover page of a national daily. was an ad for a 14" vision set with the photograph of a young girl, a minor girl, scantily clad, with the caption "A beauty of 14. Taka her to your bedroom or anywhere else.". This is the kind thing we have today. So, to deal with such ads, we seed to control our media.

The other point is that so far it is the woman, the person who is selling herself, is seen as the offender. But the customer, the man who is buying her, is not seen as the offender. Why not? I think a male soliciting prostitutes should also be punished. I say this mainly because I know that most women who are being bought and sold are helpless and they are forced into prestitution because of poverty and social circumstances. In most cases they are the aggrieved and not the offenders.

Thirdly, in order to implement such Acts we need to improve the conditions of Nari Niketans. Their present conditions are so deplorable that instead of being safe women feel quite insecure. We need many more Nari Niketans in India.

Fourthly, and lastly, I strongly suggest that trials should be expedited and women caught under this Act should be tried in their own areas. For example, if a girl from Madras is caught in Delhi, she should be tried in Madras. She should be kept in Madras where she will feel safer, will know a few people who will help her. She will not be harassed by pimps and other. This would also mean that the men who are the main offenders, pimps, hotel operators, etc., will not be able to harass her there.

Finally, along with this Act what we have to emphasise is the rehabilitation part. We need to improve our programmes for women's equality and development so that women have real choices; they have alternatives. If women are not offered alternatives, in desperation they will be forced to go back to the same offences.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I rise to support the Bill. Although it is a matter of shame and it is a matter of reality...

SHRI SITARAM KESRI: This is a social issue; it is not an economic issue.

SHRI GURUDAS DAS GUPTA: I support the Bill, I said. Don't you need our support? Instead of welcoming, the Minister seems to be carroyed because we have..(Interruptions)

SHRIMATI MARGARET ALVA: I have not felt annoyed

SHRI GURUDAS DAS GUPTA: Not vou, but the man sitting behind you—the male Minister. (Interruptions)

Anyway, Sir, I consider that it is a matter of shame, but at the same time a matter of reality that when job opportunities are shrinking in other spheres of the economy, the profession of prostitu.ion seems to be thriving as the most profitable job for finding livelihood for womenfolk. No women, I believe, shall like to be a prostitute on her own. Prostitution is a profession by compulsion. Therefore, question arises: what are the compelling situations that make a woman a prostitute

The Suppression of

Immoral Traffic in

AOI.

Sir, may I remind the people who are ruling the country that it is the nature of the society, it is the system of the present society, which is mainly responsible for the galloping rate of increase in the number of prostitutes, registered or unregistered country? Therefore, the blame to be fixed is on the nature, the type and order of the society that is sought to be built in this country, because let it be a matter of discussion where in the world there is no prostitute. It is not in Washington, neither it is in England nor it is in Tokyo, but it is only in Moscow and Peking that people say shall say that there is no prostitute. (Interruptions) Yes, Sir. I have not named Delhi, neither I have named Calcutta; I have named Washington, I have named Tokyo, I have named England. Let us not be in love with those cities because these are the countries which are not our friends. Therefore, let not any objective description of the cities be a matter of irritation to our friends who are sitting on the other side. Anyway, Sir, the point is that this is a country where the majority of the people are living below the poverty line; this is a country where majority of the labour force is either idle or partially idle. Therefore, this is the situation in which prostitution thrives. If any attempt is genuinely sought to be made to suppress this illegitimate trade, then what is to be suppressed, what is to be changed, what is to be overhauled is the nature and character of the society, Sir, I submit that it is capitalism which has made women a marketable commodity. Who can say 'no'? Women trade is because of lust for power, lust for money and lust for profit which takes recourse to the display of a beautiful woman for the sale of cosmetics or which takes recourse to the display of a nude woman body for the sale of refined cosmetics and textiles in our country. Who can deny that the Government's own television has also fallen a prey to this mischievous advertisement now being carried on in our country by the capitalists? Therefore, Sir, in order to suppress this illegal trade, Government must have a look at it with a proper perspective. Of course, I don't object to what is being said in the Bill. But the perspective has to be greater than what it is.

Sir. to end prostitution, poverty has to be ended. To end prostitution, has to be dispensed unemployment with. To end prostitution, discrimination has to be ended. Women, my sisters and my children, are subjected to double tyranny. They are subjected to tyranny because they are women. They are subjected to tyranny because they are living in the present society based on exploitation. Therefore, women are made object of double exploitation.

Sir, going through the Bill hurriedly, I find that there are several loopholes. First. ly, I may submit that even in the ITDC hotels prostitution is thriving in the name of development of tourism in order attract foreign tourists and in order American dollars and few attract few pounds. Prostitution is practised in an invisible way in these hotels. Not only that, I may submit that it is also in Tihar jail. According to a report submitted by an expert, homo-sexualism is practised on payment of money. Do you call it prostitution? Do you call it rape? Do you call it a rape on Indian statehood? If you call it so, then what is the prevention? Sir. I am told that the rescue homes have become the most fertile places for recruiting prostitutes owned by the Government, may be in some cases owned by social organisations. Therefore, the Government must take a proper perspective if it is to fight effectively the growing menace of prostitution.

[Shri Gurudas Das Gupta]

I will come to another side. It is a matter of shame that in the masculinedominated society. men taking advantage of their superiority, compel women to lie down in bed. Let us feel ashamed. Just to get a promotion, just to get 'an appointment, just to get a transfer, a superior officer compels a woman employee, in same cases of course, to have sex. Isn't it true, Sir? Even some film stars of Bombay have complained that to get an assignment, they have to lie down in bed with the producer. What do you call it? Is it rape? If it is rape, what is the prevention? (Time bell rings) Sir. just to get benefit in the man-dominated society, a woman is made to endure all this. How are you going to end it? Therefore, Sir, something more concrete has to be done. I don't agree with my friends on the opposite side that political philoso-

4.00 P.M. phy has no roli changing society. The state is above everything and the whole society can change spontenuously on its own without making good laws. I am not a party to such an understanding. The State has definitely a good role, the legislation has a good role and, of course, good women Ministers have definitely a role. But over and above everything, it is the social order which has a role. And if you cannot change the social order, you cannot end and you cannot curb this evil profession reigning throughout the world. Sir, I have been told by a trade union leader, not belonging to my Party, nor belong to the Opposition that a Manager in a tea garden was taking sex advantage to give jobs to only women workers. Sir, this is the position of the society.

## [The Vice-Chairman (Shri M. P. Kau-shik) in the Chair..]

Sir, this is the discrimination women are subjected to the discrimination because they are women. Women are subjected to discrimination because of social order. Therefore, Sir, this legislation is not comprehensive because only legalistic aspects have been looked into. But there are more problems than what is being dealt with. Therefore, Sir.

as a Communist I believe, as a Leftist I believe that prostitution can only be ended if the present society based on exploitation can be ended. So long as we remain in the present society, woman is subjected to bondage. And liberation of women can only take place in a society where everybody is made free from all forms of exploitation. And in a society where there is no exploitation, woman will also be free from exploitation.

Therefore, Sir, while pledging ourselves to that fight for a social change, to the liberation of manhood from all forms of exploitation, I also lend my support to the fight for women's liberation. While doing so, I lend my support to the limited purpose that this bill is going to serve. Thank you, Sir,

PROF. (MRS.) ASIMA CHATTER-IEE (Nominated): Mr. Vice-Chairman, Sir, thank you for giving me an opportunity to speak on this Bill. the profession of prostitution which this Bill been defined in exploitation for commercial sexual purposes is prevalent all over the world. We are all aware of the Geisha girls in Japan. And considering the serious consequences of this profession, the Suppression of Immoral Traffic in Women and Girls Act was first enacted in 1956. This Act was enacted in pursuance of the International Convention for suppression of traffic in persons as already mentioned by the hon. Minister this morning.

Sir, I would like to congratulate the Minister for introducing the Bill with all the necessary amendments in order to rectify several inadequacies. When the Act was amended in 1978, there were some lacunae which needed rectification. Now, several stringent measures and stringent penal provisions have been made in this Bill, and I support this piece of legislation. But I would like to make a few comments.

Sir, I have some reservations about the amendment under sub-section (2) of section 7(b) of the principle Act. It says: "which may extend to two hundred rupees, and if the public place or premises happen to be a hotel, the licence for carrying

on the business of such hotel under any law for the time being in force shall also be liable to be suspended for a period of not less than three months but which may extend to one year." Sir, I would like to add 'homes, orphanages and rehabilitation centres'. There are reasons why I say so.

Sir, the Agra District Judge, Mr. O. P. Sexena, has found the detention of most of the girls in the Agra Protective Home The Judge sent a report in this illegal. regard to the Supreme Court. This is On investigaquite a recent incident. tion it was revealed that a number inmates residing in the Agra Protective Home appeared to have been sent to the Home without any warrant on the prescribed form. And it was also reported that women and girls who were wanted as witnesses in criminal cases for sexual exploitation were housed with those detained under the Suppression of Immoral Traffic in Women and Girls Act. we are aware that girls and women are sold in oil countries for immoral traffic. Not only men and women but even gangsters are involved in these criminal acts. An 18-year old girl Kamala, alias Shakila, narrated such a harrowing story stating "I am a child of misfortune and have been sold and resold and forced to adopt the profession of prostitution. She started sobbing and stated, I have been forced to this profession for earning my livelihood. Our girls and women adopt this profession because of poverty, misery, socio-economic conditions and sometimes due to ill-treatment from in-laws and husbands. in order to maintain themselves and in order to maintain the family they are compelled to adopt this profession. many cases these girls and women contract diseases which are found to be incurable and in that context the Bill is very wel-But provision should be made be only for their rehabilitation but also for proper education and training so they will be self-dependent, so that they can lead a life in a dignified manner the society. Sometimes the girls are compelled to take to this profession even by their parents and guardians and Bill is taking proper care of the offenders.

But I would like to know what is the machinery which has been evolved to identify these cases all over India. believe mere legislation will not do, more legislation will not fulfil the objectives. Every State must be alert and must have an active crime branch of its own I would request smash these rackets. the hon. Minister to take steps to put a dead stop to this "flesh trade racket". In this context it deserves mention that several inter-State gangs dealing in the sale of girls who are being utilised for immoral traffic, are cropping up and flourishing and they have been active for quite some time in our country. (Time bell rings). Sir, in this connection the Eightyfourth Report of the Law Commission of India on Rape and Allied Offences has published nearly six years back on April 25, 1980 and this should be given consideration.

Sir, this immoral trafficking in women and girls is a social evil. No doubt, when we are passing this Bill to cure this evil, I support it strongly. But prior to that we must see how to cure the social ailment for that purpose the hon. Minister should give serious thought to it,

With these words, Sir, I conclude and I wholeheartedly support the Bill. Thank you.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Yes, Shri Ram Awadesh Singh. But please go to your seat.

## श्री राम अवधेश सिंह (बिहार): यहीं से परमीशन दे दीजिए।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please go to second bench from the last.

SHRI B. SATYANARAYAN RFD-DY (Andhra Pradesh): He has taken the permission, Sir. He can speak from here.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Permission is always prior.

श्री राम अवधेश सिंह : उपसभाध्यक्ष महोदय, श्रापकी ग्राजा से तो कहीं से भी बोला जा सकता है लेकिन ग्रापकी कठोर श्राज्ञा थी तो यहां ग्रा गया।

The Suppression of 107 Immoral Traffic in

[श्रः: राम अवधश सिह]

महोदय, मैं बिल के समर्थन में खड़ा हं। इसकी भावना का मैं स्वागत करता हं लेकिन यह जिन कदमों को सुझाया गया है कि इम्मोरल ट्रफिक को रोका जा सकता है, मैं समझता हूं कि इनके कारणों में गहराई से नहीं जाया गया। इनके कारण बहुत गहरे हैं ग्रौर निदान बहुत हल्के ढंग से किए गए हैं।

महोदय, इम्मोरल ट्रैफिक के मुख्य तीन कारण हैं। एक तो मनोवैज्ञानिक कारण बहुत डीप रूटेंड है ग्रौर वह यह कि एक ग्रन्ध-विश्वास बना हुआ है आम तौर से कि-ताबों में या भीतर-भीतर बातचीत के दौरान यह बताया जाता है कि कम उम्र के साथ, औरतों के लडिवियों साथ सम्भोग करने से शिवित है इसीलिए बड़ी उम्र के लोग भी चाहते हैं कि छीट उम्र की ग्रौरतों के साथ सहवास किया जाये और इस कारण से मैं समझता हूं ज्यादा उम्र के लोग भी इस काम में लगते हैं यह ग्रन्धविश्वास पर ग्राधारित हो, लेकिन यह बहुत बड़ी माला में प्रिवलेंट है और यह सबसे बड़ा कारण है।

दूसरा सबसे बड़ा कारण है ग्रार्थिक, गरीबी की रेखा के न चे कितने लोग हैं म्राप जानते हैं। एक मिडिल क्लास वाले के लिए जिसके चार लड़के और दो लड़-कियां हों, दो हजार ग्रामदनी हो तो वह उनकी पढाई नही करवा सकता। जब लड़िकयां पढ़ती हैं तो सोचती हैं कि हम अपना खर्चा ग्रपने से निकालें ग्रौर जब गाजियन कह देते हैं कि हम पढ़ाने में ग्रक्षम हैं ग्रौर उनके मन में होता है कि हम पढ़ तो इसके लिए उनको मजबूरन लाचारी में ग्रांसान तरीका है वही ग्रप-नाना पडता है; नौकरी उनको नही मिल पाती, पार्ट टाइम जाब मिल जाय तो वह भी करके लड़की पढ़ाई का खर्चा निकाल सकती है, लेकिन वह भी नहीं हो पाता है इसलिए आर्थिक कारण जब दस्त कारण

तीसता कारण है, पूरे देश की जो व्यवस्था है पूंजीवादी, सामन्तवादी। किसी

भी समाजवादी देश में प्रोस्टीटयूशन की व्यवस्था नहीं है, चाहे चाइना हो, हो, बल्गारिया हो, रूमानियां हो, हो। जहां कहीं सामन्ती व्यवस्था है, पंजी-वादी व्यवस्था है वहां इस रोग का निदान कानुन बना कर ग्रौर इतने हल्के ढंग से कानून बना कर स्राप नहीं कर सकते हैं. किसी कीमत पर उसे रोक सकने में हम लोग सक्षम नहीं हो सकते हैं। हम जिनको रोकने के लिए, जा देने के लिए बनाते हैं वह पुलिस के छोकरे सबसे ज्यादा इस काम में मशगूतहो जाते हैं। पुलिस इम्मोरल काम क ने लगेतो फिर ग्राप ग्रन्दाजा लगा सकते हैं कि इस बुराई को कैसे टैक्लि किया जा सकता है। कानून हमने बनाया है कोई घूस नहीं लेगा, लेकिन कोई बता सकता है थाना में बिना पा दिए हुए, बिना घूस दिए हुए कोई एन्ट्री होत है। हम भी यह जानते हैं और मंत्री महोदया भी जानती हैं कि थाना माने घूस, घूस माने थाना, दरोगा माने घुस, घुस माने दरोगा 🛊 यह होता है, लेकिन कानून है जो घुस लेगा दरोगा उसे पकड़ेगा। दरोगा बिना घस के काम नहीं करता। पुलिस का जो ढाँचा बना हुम्रा है उसमें आप चाहें कि इसको तो नहीं हक सकता। हम चाहते हैं कि वालंटरी ग्रागैनाइजेशन ग्रागे ग्राएं। जब तक वालंटरी ग्रागनाइजेशन , जिनका उद्दश्य नैतिक समाज की रचना हो, श्राग नहीं श्राते, तब तक इस मामले में काम-याब नही हुआ जा सकता। अगर यहः व्यवस्था की जाय कानून में कि उन्हें कानुनी तौर पर ग्रधिकार होगा पुलिस के साथ सहयोग करें ग्रौर पुलिस के कामो की देखरेख कर तब कुछ कारगर कदम उठाए जा सकते हैं -- कुछ हो सकता है, यह नहीं: कि पूरा हो जायेगा।

मैं कह सकता हूं कि ग्रंधविश्वास के कारण भी यह सारीचीजें हो रहने हैं। देवदासी प्रथा इस देश के लिये कलंक है। भारीकलंक है। श्राज भी इस ब सर्वा सदी में जब धरती का इंसान चांद की धरती को रोंद कर यहां वापस ग्रा गया उस हालत में भी हम यह मानते हैं कि देवदासी बनाने के लिये श्रपने घर की:

लडकी को दान करो ग्रौर उस को ग्रवि-दाहित रखे ग्रीर वहा का पंडित उस के साथ पहले भोग करेगा तब हम को स्वर्ग मिलेगा।तभी हमारे स्वर्ग का राम्ता खलेगा ऐसा ग्रंधविश्वाम आज भे ग्रपने देश में है. ग्राजादी मिलने के 37,38 साल बा**द भी** है ग्रौर हम इस को समाप्त नहीं कर पाये। यह काँग्रेसी जासन के लिये कलंक भ्रौर शर्म की बात है कि ग्रभी तक इस कलंक को. इस ग्रंधिविश्वास को यह सरार मिटा नहीं पायी है। तो में बहुता चाहता कि कानून ग्राप चाहे जितने वना ले उस से कोई फक नहीं शढ़ना है, लेकिन श्राप में दम नहीं, है ताः। नहीं है। जो उद्देश्य ग्राप रखदे हैं उसे पूरा करने के लिये अगर अप बात करते हैं तो देवसासी प्रथा को हो श्राप मिटा दीजिए। हम इस बिल के समर्थन में हैं लेकिन ग्राप जरा देवदासी ट्रथा को तो खत्म करो। यह देश ढवोधीरशाखी है और इसी लिये परस्पर विराध! बातें करता है एक स्रोर स्रौरतों न मा से नीचा नहीं माना जाता हर जग् बह माँ है, सरस्वती माँ, लक्ष्मी माँ, धन देवो विद्या देवी, रण देवी सब में मां के रूप में उस को चित्रित किया जाता है, एक ग्रोर उसकी इतना ग्रादर देते हैं और दूसरी ग्रोर **ब्रौरतों को पनहीं, पैरे की जुती अमझते है,** मुह से करेंगे ब्रादर ब्रौर खेंगे नीचे। तो यह हिन्दू संस्कृति जो है, यह बाह्मण-वाद जो है यह इस देश को खा रहा है दीमक की तरह से। इस पर हम को हमला करना होगा। जब तक उस पर हमला नहीं करेंगे (ब्यवधःन) ब्राह्मणवाद इस देश के लिये दीमक है वह इस देश को चट कर गया है। इस देश को उस ने गुलाम बना दिया है ग्रौर इस देश को वह गलामी की स्रोर ले जा रहा है।धन्यवाद।

ं श्री महेद्र मोहन मिश्र (बिहार): किसी जाति पर तोहमत लगाना इस प्रकार ठीक नहीं है।

SHRIMATI MARGARET ALVA Mr. Vice-Chairman, Sir, I thank all those Members who have taken part in the debate. We had sixteen Members participate in the discussion this afternoon and

I thank them all. I am grateful to them because there has not been a single Member who has opposed the amending Bill. Some suggestions have been made. Some have spoken about lack of time. Others have asked for a Joint Select Committee. But not a single Member has opposed the amendments or the provisions which we have brought forth before the House today and I am grateful to them.

It has been mentioned, I think. almost all the speakers, that the problem of prostitution cannot be viewed in isolation of the socio-economic factors which The status of woare very important. men in the country is an important issue and we all agree, I think, irrespective of parties or our own economic status, that unless and until this section of our population which constitutes 50 per cent, almost 51 per cent today, is given an opportunity to become economically independent, exploitation of women cannot really end. When we speak of exploitation, we not talking only about this one problem of prostitution, but exploitation in various fields as well. Government is very much aware of this reality and we are in process of working out various schemes which could help women improve just their economic status but their total status as free citizens in the country.

Sir, there is a great deal of hypocrisy when one talks about women and social evils like dowry or prostitution. We have one set of standards when we talk of ourselves and one tends to talk differently when one talk, about somebody else. In this country we tend to be very protective about women in our own families, wives, daughters, and set certain standards for them, but somehow our men tend to believe that other women do not need to receive perhaps the same type of protection or respect and this is one of the basic issues involved in prostitution as well. So, there is no point just saying that it is woman's economic status alone that is at the root of it all.

Somebody spoke about literacy being important to right prostitution. I beg to differ because I think the bar of literacy

Immoral Traffic in [Shrimati Margaret Alva]

The Suppression of

does not really prevent either the man or the women from staving away either from a brothel or from being involved. It has shall I say. differences of caste. no. creed, clour or anything, it almost affects anybody and everybody.

Sir, many of them spoke and spoke rightly that this Bill tends only to speak about what is done after a woman gets involved and it does not have provisions measures. Sir, at the preventive involved in trying to moment we are work on the very sources from where these girls come into brothels. I may give only one example to point out how powerful the lobbies which work in this whole network are. I was in Patheria in Madhya Pradesh two months ago and this was for a big event in the community because there had been no marriages celebrated in this community for more than 500 years. The girls all went into dancing entertainment and prostitution by the time they are 14 or 15 or, may be earlier, the men never work and they live on the earnings of the girls. Now we launched a movement here. This was the first occasion of 20 marriages of girls from these villages. It was supposed to be a big event but the very week there was a big controversy that I had attended the marriages where some of them were minor girls who were got married. Nobody for all these years had spoken of minor girls going into prostitution, nobody had spoken about it. Of course, I must clear that I did not go to verify the age of every single girl who was married but the statement was made in the Assembly that they were all above the age-limit. But the entire controversy was built up because people were getting worried that if these girls got married and are settled in other villages, their source of supply to the sort of houses round the country would disappear. So, it is a question of one or two isolated cases, there are very powerful lobbies precure these girls and that is why we are making efforts to burst out these inter-State links. We are now trying to see that it is not limited to State borders. We will have officers who will be authorised to move outside the State boundaries so that

these rings could be dealt with effectively.

Sir there are the religious practices like the Devadasi system and Shri Hanumanthappa spoke about certain other systems which prevail in some of the southern parts of the country, which have a great deal of religious sanction and therefore, tend to be accepted more easily. This certainly requires a great deal of a social movement and involvement of voluntary groups, religious leaders and others to try and fight this evil right at the grassroot level. I must say that many of you have spoken about the provocative advertisements, provocative literature and movies, etc. which lead to this and I am sure you all know that vesterday we have already introduced a Bill in this House on the indecent representation of women, which I think will help somewhat in curbing this sort of tendency to present women, and Indian women particularly, in sort of advertisements and representations which are not becoming of our respect for women and I am sure that this would be welcomed by the House as well.

SHRI RAOOF VALIULLAH rat): Doordarshan says that it has its own code on advertisements that it follows. We have been taking up this matter in the Consultative Committee of I & B Ministry, for nearly one and a half years, about indecent exposure of women.

SHRIMATI MARGARET ALVA: Let the Central legislation come and then we will see what will prevail. But this Bill has been introduced; it has not yet been passed. It cannot be passed in this Session but we hope that there will be enough reaction and public debate on this and by the next Session we will be able to pass it.

श्री राम अवधेश सिंह: देवदासी श्रप-राध को खत्म करने के लिए क्या कदम उठाये हैं ?

श्रीमती मारग्रेट आल्वा : देवदासी के बारे में अभी बोल रही हं।

Sir, there has also been a repeated demand-I have taken common points from all the speeches-about having more women police officers. As far as fighting

prostitution is concerned, we have made a provision here. But I must say that I also, as Minister for Women, have been purssing this. Whether it is dowry deaths or many other such problems dealing with children-child offenders-we have been wanting more women police officers involved, but our problem is that we cannot get enough women to join the police force. In fact, the Home Ministry has been asking me 'why don't you have a campaign so that there should be more women coming in and we could have a special, if necessary, sort of battalion, or whatever you call it, of women police which can help at crucial times for jobs like this", but I think we still have a problem on this front.

Mr. Mohanan, of course, spoke about the system as being the culprit. Well, you can have a political debate on this. Mr. Gurudes Das Gupta also went into this. But his request for a Select Committee. I think, is something which we do not need really to accept at this stage. The Bill was circulated yesterday, Mr. Mohanan, and for experienced people like him, 36 hours is much more than what he needs to really make a contribution like he does in this House.

We have had many many suggestions from many voluntary groups and women organisations-those involved with this problem—and it is on the basis of these discussions and exchange of views that we were able to concretise some definite provisions in this Amendment Bill.

congratulate Vishviit I must Mr. Prithvijit Singh. I was telling him that he did a better job than any Minister could hope to do as far as explaining the provisions of the Bill is concedned and he has done a great service for me and made my job very much easier. But there were two points which he raised. One is about the discrimination which comes about in clause 11 of the new Bill amending section 8 of the Act, about the punishment for men and women under the Act. I must say that discrimination, if any is weighted against the men because eveteasing was also mentioned. Women are harassed much more on this front than men are. You see very few women standing on the roadside

teasing men-may be it is there occasionally but not generally-and there is a minimum punishment prescribed as far as the male offender is concerned which has not been provided as far as female offender is concerned. Well, this is for the present and if you find that women are becoming troublesome, we will consider having same provision for them as well later on.

VISHVAJIT PRITHVIJIT SHRI SINGH: Some do tease me.

SHRIMATI MARGARET ALVA: I am sure you don't object to it; you must be enjoying it. We Jo not want minimum punishment prescribed for that. Sir, he also mentioned the question of children being rescued in the course of raids and sent to home certified by the States. At the moment we have only this provision that homes to be recognised have to be certified by some authority-and it is the State Government at the moment which certifies homes as being ones which can receive assistance. which recognised for these purposes. I do agree with the Member and with many others who have spoken about the great need to improve the ditions in children's homes. I have been a visitor. I have paid surprise visits. I as a mother, found that it was extremely depressing to see the condition in which some of these homes are run. But there are also good homes, and I would not like to condemn them all Wherever there is scope for improvement, I can assure Members that we will be on our to see that these improve. In fact. a new bill, the Juvenile Justice Bill is coming before Parliament in order to bring the children's Acts which exist in the various States on a common footing throughout the country and give a better status to all institutions which deal with ren's problems, their homes and their care.

I think it was Mr. Vishvjit himself who also spoke about the where even others are sent after they are rescued. Here I must say that we have now provided that before

person is handed over to the so called husband or parent or guardian who appears to take custody of the person, when he or she, the child or the adult is to be released, a registered women's social welfare organisation is brought into this, and it will enquire and guarantee that the person who has come to take custody of the person to be released is a bona-fide person who can be trusted and who is capable and is genuine in taking custody of the person for care.

Mr Ramanathan spoke about the need for social reform. I think we are all agreed that this evil would have to be fought as a social evil and that the people themselves would have to be involved in a big way if we are to totally eliminate it. The fact that we have changed the very name, the title of the Bill from "Suppression" to "Prevention" means that we have gone one step further. We will see how in the course of the next few years we will be able to fight it, and maybe then we could proceed even further based on your suggestions and the experiences which we gain.

Mr. Ramanathan also said that two sections providing for the release of habitual offenders on probation for good behaviour should not be reremoved. I am sorry that I am not for it. I feel that habitual offenders being given parole or being released for good behaviour is something which is self-defeating and contrary because the moment they are released they are back again running their brothels or again creating problems even for the investigating authorities. We, therefore, felt that once they are convicted and found to have really committed the crime, this punishment must have its full effect so that they know they cannot get away from it earlier.

Mr. Hanumanthappa welcomed the release, as he said, of SITA as far as the prostitution was concerned. It is true that it was something to which

many, many women have been objecting. I mean the title "SITA" for this Act, which, I think, was really—shall I say?—sad and inappropriate one. We have now changed it. I think that has been welcomed by everyone.

SHRI VISHVAJIT PRITHVIJIT SINGH: Now would it be PITA?

SHRIMATI MARGARET ALVA:
Not PITA. There was great objection
to that also. It would have been
more appropriate.

SHRIMATI RENUKA CHOWDHU-RY: Even Sita was doubted by man. Even Sita had to prove herself.

SHRIMATI MARGARET ALVA: We have all the time got to prove ourselves in one field or the other. I am sure you will agree on that.

SHRI PARVATHANENI UPEN... DRA: Why did you keep quiet all these years?

SHRIMATI MARGARET ALVA: Mr. Hanumanthappa also spoke about the need as he said for prevention and for changing the economic status. I can tell him that we do have many, many schemes for helping women in distress. Our emphasis now is going to be more and more on shifting women from the pale of welfare and just distress assistance to involving them in developmental processes. And the fact that point number two of the new 20-point programme has given a full status to the programmes for women as one of our poverty alleviation and one of our developmental programmes, in itself is a proof that we are serious in changing the situation as far as Indian women are concerned.

Shri Bapu Kaldate spoke about the hyprocrisy in the Indian society and I could not agree with him more. He said that we cannot just suppress the crime, we have to prevent it. I must tell him that the amendment of the Bill itself is a change from suppression to prevention and it is a proof of it. Therefore, we have done what he is now suggesting.

He also spoke about the problem of sexually transmitted diseases and said that it is a very big problem. Keeping this very fact in mind, we have in the Bill now provided for compulsory medical examination of every person rescued from the brothels and this has to be done by a recognised medical practitioner. I think this will satisfy his suggestion.

He also spoke about the responsibility of national leaders in changing the situation. Well, I know the national leaders play a very important part, but I think, as far as this problem is concerned, everybody has a role and a responsibility.

I do not think that small men are outside the purview as far as the problem of prostitution is concerned. In fact, we do have—as he said many problems particularly where husbands themselves marry girls in the villages. They marry uneducated and ignorant young girls in the villages and bring them into towns and sell them in brothels and go elsewhere and marry again. So, marriage in the case of these young girls itself lands them in brothels in big cities and this does require a great deal of attention. Mass media would have to play a very big role in fighting this type of tendencies. I must say that the media has played a very positive role. Investigative journalism during the last four years and the missionery zeal of women journalists and others who have probed into this issue, have given so many informations and suggestions in this regard.

Hotels and guest houses do pose a problem to us in preventing this evil because in private hotels and guest houses everyday claims that he or she is a guest on his or her own work. The problem in the hotels is genuine. Somebody spoke of the women employed as PROs or in some other capacity in the ITDC and other hotels actually are employed for prostitution. It might be and we are aware of the problem. I would like to tell Mr. Kaldate that while three months

to one year we have provided for revoking the licences, in case we find adult prostitutes their licenses will be totally cancelled if minor children are found doing all this. In their case it is not three months to one year suspension of the licence, but it will be a total cancellation. It would be of permanent nature.

SHRI GURUDAS DAS GUPTA: May 1 seek a clarification? Why in the case of adult prostitutes the suspension is for three months, to one year while in the case of a child it is a total cancellation? Why this discrimination?

MARGARET SHRIMATI ALVA: In the Act itself we have tried to make a distinction between those who are there by their free will and those who have been forced into it. We have spoken about adults and we have spoken about the younger ones. have distinguished the puunishment based on age and circumstances. It is not possible for me to say that any weman found in somebody's room in a hotel is a prostitute. She might be there on her free will. She might be having an affair with somebody. So. in that case if we do that, it would create other problems. But in the case of children there is no such question and, therefore, an immediate action is called for.

SHRI GURUDAS DAS GUPTA: It is a diluted action.

SHRIMATI MARGARET ALVA: Well, may be with experience we may go further, but to do everything at one stroke may prove counter-productive. Shrimati Sudha Vijay Joshi while supporting the Bill also spoke about exploitation of women in tockups and also spoken about the need for family courts. I must say that the Family Courts Bill was passed by Parliament in 1984. In fact, for all these two years I have been chasing the Chief Ministers as well, but except Rajasthan no other State has yet set up a family court. I think recently the Prime Minister has...

SHRI PARVATHANENI UPEN-DRA: In Andhra Pradesh we have set up women's courts.

SHRIMATI MARGARET ALVA: But here we are talking about family courts which include women as well as men. We wanted the family courts to help in sorting out lot of problems faced by women. But I am sorry to say that this has not come. This amending Bill provides for special courts to deal with offences wherever it is found that it is required. We are not making it mandatory, but we are providing for setting up of these courts as we go along if where they are found necessary.

Shrimati Renuka Chowdhury made many suggestions and very welcome ones. She spoke about rehabilitation and she brought out an important question particularly of the rehabilitation of the children and all those who are involved in the profession. This is one of the biggest challenges which we face today. I may tell her that through Social Welfare Boards and through our other programmes we are trying to set up special homes and residential places where the children can stay and occasionally their mothers can visit so that they are removed out of the atmosphere in which they are born and they may have a separate identity of a different future. This is perhaps one of the most important aspects of rehabilitation because unless you deal with 'the child you will have them go back into the same profession no matter what you do. She also spoke about eve-teasing and Mr. Jaswant Singh objected to the term which has been used in one of the Bills which passed and I had also objected to when I was a back-bencher and perhaps we could take another look at it as we go along. The Member also spoke about indecent representation of women which goes on in the name of posters and advertisements and so on. I am sure the hon. Member aware that we have yesterday introduced a Bill to deal with this problem as far as we could. She also

spoke about the need for in-camera trials for rape. I would like to tell the hon. Member that in Parliament we have amended Cr. P.C. and provided earlier for in-camera trials of all rape cases. But I may tell that there are certain parts of the country where this is still not happening. I think it is for the public to demand that where they do take place they are held in camera.

Patil Shrimati Pratibha Devisingh while welcoming spoke about suppression of women. But she also made two very important points. that making sure police do not exploit those who have been rescued. I have already said that even a raid party should have two women. have also provided that wherever a women is rescued and interrogated there shall be at least one woman present and where police women are not available, then, they would provide for women members of recognised womens organisations certified by the State Government to be present during the interrogation of persons concerned. She also spoke about the rehabilitation programmes and, of course as I replied we are doing some about that.

Shri Dharanidhar Basumatari spoke about the need for rehabilitation and the problem of keeping women from going back to profession after they had been rescued. This we will certainly keep in mind.

Shri Jaswant Singh is not here. He supported the Bill. He said that it should cover both male and female offenders. Perhaps he was not aware and I am sure everybody knows that one of main changes that we are making is that both men and women are brought under the purview of this Bill. He also had an objection to too much social legislation being brought in by the Government. Sir, I must say that there are certain evils where the Government, I think, has to give the lead by way of creating an atmosphere to fight these evils. If you wait only for the public to demand

Immoral Traffic in

such legislation it would be a long time coming. Sometimes, the Parliament has to be the opinion maker and not always respond to situations they come along. I think we have had some very good social legislations in this country which have been unique and which have a very important role in fighting social evils whether it is the caste system child marriage, female infanticide dowry and the Bill under discussion has already been there for so many years. It will change now but up till now, the Suppression of Immoral Traffic Act was there.

Shri Dharam Chander Prashant spoke about the need for improving the status of women. Smt. Ela Ramesh Bhatt spoke about the advertisements derogatory to the women. She asked for special courts which the Bill already providing for to deal these offences and we have also vided for inter-State Trafficking Officer who will look into and who will go beyond the State boundaries. course, she has also called for rehabilitation of those who have been Shri Gurudas Das Gupta rescued. while supporting the amendment made it shall I say a debate between socialism as far capitalism and the social problems are concerned. Sir, there are opinions about it and I am not going into any kind of debate on this. I certainly do not think that everybody in a socialist country turns a saint over-niht but the problem is there and I do realise that poverty and lower status of women does create a problem. (Interruptions)

SHRI NIRMAL CHATTERJEE. Madam Minister, you began by saying that it is a socio-economic problem. Now, you are relating it to saintliness and otherwise.

MARGARET ALVASHRIMATI Sir, he spoke about the need for men liberation and so on and so forth but he also wanted that the provisions be relating to hotel should also brought in to prisons and to other homes but Sir I must say that we have provided for custodial offences where a person is in custody is subjected to this kind of treatment, then the punishment has been enhanced very heavily. Smt. Asima Chatterjee spoke about it. She also mentioned the question of custodial offences and I would like to tell her that punishment now goes upto life imprisonment for those guilty of crimes of those in their custody. Of course, Shri Ram Awadesh Singh spoke about the religious sanctions and supersition which really is at the root of this evil which goes on even today. Sir, I think I have answered all the points that have been raised by the Members.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Do say something about devdasis also.

SHRIMATI MARGARET ALVA: About devdasis, I may say that have launched in our State in Belgaun which is one of the centres of this evil which still exists a massive gramme for educating these women. opening socio-economic projects to give them employment and it has received a very positive response from them. More and more women are coming into some kind of rehabilitation schemes which we have started and of course, this cannot be ended in one generation but we are quite confident that their children at least will not be back in this profession and we are seeing that they are educated in residential schools and moved out of it. With these words I thank all those who participated in this debate for their support for their suggestions and I commend the Bill to the House.

PROF. (MRS). ASIMA CHATTER-JEE: I have one word to say. In the last paragraph, when the offenders are tried in the court, there must be women. judges also. That has not been added to it.

SHRIMATT MARGARET ALVA: It is at the magisterial level, would like more and more women to come into the legal profession and to be there. (Interruption).

AN HON'BLE MEMBER: But I may add for your information that men also need to be there.

SHRIMATI MARGARET ALVA: But my point is that we have provided that before the magistrate, as I said hands over cusody, an quiry through a recognised women's social welfare organisation would be conducted to ensure that the custody of the person who is being given after rescue, is into the right hands or into a children's home, as the case may be.

SHRI K. MOHANAN: We men are more concerned about this than wo-

(SHR) VICE CHAIRMAN THE M. P. KAUSHIK): The question is:

"That the Bill further to amend the Suppression of Immoral Traffic in Women and Girls Act, 1956, be taken into consideration."

The mation was adopted.

VICE CHAIRMAN M. P. KAUSHIK): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 to 24 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMAT MARGARET ALVA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

## THE NATIONAL SECURITY GUARD BILL, 1986

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD): Sir, .I beg to move..

SHRI M. KADHARSHA ('Tamil Nadu): On a point of order. My point of order is about the very moving of the motion by the Minister. Sir the bulky Bill was circulated only this morning. If you go through the rules of procedure rule 123 clearly that there should be a gap of two days after circulation of the Bill, before it could be taken up for consideration. But I do not know why the Government is rushing through this Bill. It has become the practice of the Government to sleep all the time and at the fag-end of the session, rush through such very important Bills. We want to have enough time to go through the Bill. It is not proper on the part of the Government to rush through this Bill. If they had shown the same speed in tackling the terrorists, by this time the terrorist activities would have been wiped out of the country.

VICE-CHAIRMAN (SHRI M. P. KAUSHIK): It is the discretion of the Chairman. Therefore, I allow the Bill  $t_0$  be moved.

SHRI K. MOHANAN: About the other Bill also we raised this question.

SHRI GURUDAS DAS **GUPTA** (West Bengal): Even the Chairman should do his homework

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): It is an important Bill. It should be given top priority.

SHRI GHULAM NABI AZAD: Sir, I beg to move:

"That the Bill to provide for the constitution and regulation of armed force of the Union for combating terrorist activities with a view to protecting States internal disturbances and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."